

BEFORE THE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

APPEAL NO. 27 OF 2022 (WZ)

IN THE MATTER OF:

Thakorbhair Vallabhbhai Khalasi

...Appellant

Versus

Ministry of Environment, Forest and Climate Change & Ors.

...Respondents

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Date: 23.11.2023

Place: New Delhi

FILED THROUGH



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ADDITIONAL AFFIDAVIT ON BEHALF OF R-5, ARCELORMITTAL**NIPPON STEEL INDIA LIMITED IN RESPONSE TO REJOINDER****FILED BY APPELLANT TO THE REPLY FILED BY R-5****MOST RESPECTFULLY SHOWETH:**

1. That the captioned Appeal has been filed challenging the Environmental Clearance No. EC22A008GJ153411 [File No. J-11011/44/2004-IA II(I)] dated 02.03.2022 (“**Impugned EC**”) issued by the Ministry of Environment, Forest and Climate Change (“**MoEFCC**”) to ArcelorMittal Nippon Steel India Limited (“**Answering Respondent**”) for the proposed modernization and modification of the integrated iron and steel plant by

installing auxiliary facilities without increasing its capacity (“**Proposed Project**”), being located at Hazira Notified Industrial Area in village Hazira, taluka Choryasi, district Surat, Gujarat (“**Plant**”).

2. It is submitted that save and except those which are a matter of record, all averments and submissions made by the Appellant are disputed and denied by the Answering Respondent in seriatim unless specifically admitted herein and therefore no part of this Additional Affidavit should be deemed to be an admission for want of specific denial.
3. The present Additional Affidavit is filed to respond to the contentions raised by the Appellant in its Rejoinder dated 14.08.2023.
4. The contents of paragraph nos. 1-3 of the Rejoinder do not merit any response.
5. The contents of paragraph nos. 4 and 5 of the Rejoinder are denied as incorrect, misleading and devoid of any merit. The contents of paragraph nos. 4 and 5 of the Reply filed by Answering Respondent are being reiterated in response but are not repeated herein for sake of brevity.
6. The contents of paragraph no. 6 of the Rejoinder are denied as incorrect, misleading and devoid of any merit. It is denied that the material placed on record shows that the Answering Respondent has been violating any of the environmental statutes. It is denied that the environmental violations can

be evidenced from the inspection reports of Gujarat Pollution Control Board (“GPCB”), notice of directions and show cause notices issued by GPCB. It is further denied that the operation of the Answering Respondent has caused air, water, coastal, land and soil pollution as there is no scientific evidence to this effect. It is reiterated at the cost of repetition that the Answering Respondent has been complying with all the applicable conditions/ approvals / permissions issued by GPCB and MoEFCC and is regularly submitting compliance reports to MoEFCC, GPCB and other concerned authorities. The content of paragraph no. 6 of the Reply filed by the Answering Respondent is reiterated herein.

7. The content of paragraph no. 7 of the Rejoinder is denied as incorrect, misleading and devoid of any merit. It is denied that the track record of Answering Respondent paints a different picture and the extract from Annual Report 2019-2020 of Ministry of Steel is of no consequence. As stated in paragraph no. 7 of the Reply by Answering Respondent, the initiatives and operations of the Answering Respondent are aligned with the World Steel Association’s (“WSA”) sustainability indicators. Further, Answering Respondent is a climate action member and a signatory to the Sustainability Charter, WSA and has been recognised for safety and health excellence many times in the last six years from WSA. The said recognition has been commended by the Ministry of Steel, Government of India in its

Annual Report 2019-2020 which shows the unparalleled endeavours of the Answering Respondents to ensure sustainable growth.

8. The content of paragraph nos. 8-9 of the Rejoinder do not merit any response.
9. The content of paragraph no. 10 of the Rejoinder are denied.
10. In response to paragraph nos. 11-12 of the Rejoinder, the contents of paragraph nos. 11-12 of the Reply filed by Answering Respondent are reiterated herein but not repeated for the sake of brevity.
11. The contents of paragraph no. 13 of the Rejoinder are denied as incorrect, misleading and devoid of any merit. It is denied that the Final EIA Report has not addressed the key issue relating to the operation of the steel plant which has affected the health of the residents of village Hazira because of alleged air, water, coastal, land and soil pollution of the area. It is denied that there has been an increase in the incidence of cancer related ailments and deaths in the last few years. The contents of paragraph no. 13 of the Reply filed by Answering Respondent are reiterated herein but not repeated for sake of brevity. Annexure RA/1 relied upon by the Appellant in paragraph no. 13 of the Rejoinder has been filed in vernacular language, and the Answering Respondent cannot submit any response to such new facts in the absence of certified translations for the same. In view of the

same, it is prayed that Annexure RA/1 of the Rejoinder is not taken on record by this Hon'ble Tribunal. The Answering Respondent reserves its right to respond to the contents of Annexure RA/1 as and when a translated copy is provided by the Appellant.

Further, without prejudice to the rights of the Answering Respondent to respond to the contents of Annexure RA/1 it is submitted that on the basis of a preliminary understanding of pages 2268 and 2269, it is noted that page 2268 is a list of twenty four (24) people who have died of cancer in Ichhapore, Surat during the period starting from January, 1971 to January, 2021, while page 2269 provides a list of twenty nine (29) people who have died in different villages in Ichhapore, Surat. Further list of persons on page 2269 does not even state the date of their demise. It is pertinent to highlight herein that none of the two lists on pages 2268 and 2269 of the Rejoinder mention that a resident of village Hazira i.e., where the Answering Respondent is situated has died of cancer. Further reference is drawn to page 2282 of the Rejoinder filed by the Appellant which shows the Form – I submitted by Answering Respondent for grant of EC wherein it is stated that there are 6 large scale industries which operate in Hazira Industrial Area for the past few decades.

Therefore, there is no material on record which could show that the Answering Respondent which has taken over the plant in late 2019, could

have resulted in the increase in cases of cancer in all villages except in village Hazira where at least 6 large scale industries are operating for the past few decades. It is further submitted that the production of steel is not carcinogenic in nature. The cancer survey was conducted by Surat Medical College in Hazira village in 2016. According to the survey report, the main cause of cancer was not air pollution but was instead tobacco/ alcohol consumption. Thus, no reliance can be placed on the list of names provided in pages 2268 and 2269 as they are misleading and do not present the correct facts before this Hon'ble Tribunal.

12. The contents of paragraph no. 14 of the Rejoinder are denied as incorrect, misleading and devoid of any merit. The contents of paragraph no. 14 of the Reply filed by Answering Respondent are reiterated herein but not repeated for the sake of brevity. It is denied that the baseline data was collected during the lockdown phase and there was reduced economic activity and the base line data measured would not give proper and correct picture. It is submitted that the baseline data was collected from 01.10.2020 to 31.12.2020 when almost all the industries situated in the Hazira Industrial Area had restarted which ensured correct baseline data. Further, it is pertinent to note that the pandemic did not have any impact on the steel production and therefore, the baseline data collection has covered the normal operation of the steel complex. In this regard, the contents of

paragraph no. 84 of the Reply filed by the Answering Respondent which deals with this specific allegation are reiterated herein but not repeated for the sake of brevity.

With respect to the allegation that similar potential impacts and mitigation measures were proposed at the time of consideration of earlier EC but no improvement has been translated at the ground level, it is submitted that the modernisation/ modification allowed by the EC granted in 2016 was not acted upon by the erstwhile management due to the lack of funds.

With respect to the allegation that the issue of air pollution emanating from the plant is persistent and in focus since 2011 and all measures proposed in the subsequent EC of 2014 and 2016 have not led to any improvement, it is submitted that the Answering Respondent is operating in compliance with the applicable law as well as the terms and conditions prescribed by GPCB and MoEFCC. The observations received from GPCB were duly addressed and rectified, followed by the submission of compliance report, implementation status and action plan to address these aspects. Being satisfied with these responses, GPCB has deemed it fit to not proceed any further on these issues.

It is pertinent to bring to the notice of this Hon'ble Tribunal that as per the Appellant's admission, the Appellant has been aware of alleged air and water pollution being caused since 2011. However, it is brought to the

notice of this Hon'ble Tribunal that the Appellant has never raised any allegation against the plant over the past decade. However, immediately after the Answering Respondent took over the plant in 2019, numerous cases have been filed by a few individuals which includes the Appellant, alleging to be a resident of Hazira village and raising allegations against the Answering Respondent. It is clear that these individuals were never concerned about the degradation of environment before 2019 for reasons best known to them.

Further, it is submitted that the Appellant has made a false statement on oath with respect to the claim that "*even after the application for seeking EC was made, the violations continued.*" It is submitted that a bare perusal of the date mentioned at the end of Form I submitted by the Answering Respondent which is annexed by the Appellant himself at page 2284 shows that the Answering Respondent has made the application for grant of EC on 24.12.2020 whereas the last inspection referred to by the Appellant in paragraph 14 of the Rejoinder is dated 23.09.2020.

It is also pertinent to highlight here that after the Answering Respondent took over the management of the steel plant, it has taken numerous steps for improving the environmental conditions like:

- (a) Additional air pollution control measures have been implemented which has a total cost of INR 173 Crores. Over 90% of the work in

this regard has already been completed and the remaining will be completed by December, 2023.

- (b) Wind fence of 400 m length has been installed near Hazira village.
- (c) All the roads inside the plant have been repaired or newly constructed wherever required.

13. The contents of paragraph no. 15-18 of the Rejoinder are denied as incorrect, misleading and devoid of any merit. The contents of paragraph nos. 15-18 of the Reply filed by Answering Respondent are reiterated but not repeated herein for sake of brevity. It is denied that the EIA report prepared is sketchy in its socio-economic profiling and has not incorporated the basic economic activity of traditional fishing undertaken by the residents of the village Hazira that is adjacent to the plant. It is further denied that there is no identification of traditional fishing in Tapi estuary as an activity and as such there is no attempt to understand the impacts of the operation of the plant over the fishing activity. It is submitted that at the time of public hearing only two people raised the issue of potential impact of the operation of Answering Respondent on fishing activities which are at page 331 and 342-343 of the Appeal. It is pertinent to note here that the Gujarat Maritime Board has notified the area as a navigational channel and fishing activity is prohibited in navigational channel due to safety concerns. Further, the concern regarding impact of

operation of Answering Respondent was based upon the assumption that the Answering Respondent would be discharging its treated effluent into the Tapi Estuary. However, since the modifications proposed by the Answering Respondent, envisaged a zero liquid discharge (“ZLD”) scheme, there is no foreseeable impact on the fishing activities on account of the operations of the Answering Respondent.

It is pertinent to mention herein that the Answering Respondent implemented its ZLD project in May, 2023 and commissioned a 250 m³/hr reverse osmosis unit for ZLD on 01.06.2023. Further, the Answering Respondent has already achieved 100% ZLD as on 29.07.2023 and informed GPCB *vide* its letter dated 14.08.2023.

It is submitted that by way of the Rejoinder the Appellant has sought to raise new grounds for challenging impugned EC, which is evident from the fact that most of the issues mentioned in paragraph no. 15-18 were not made part of original Appeal. Be that as it may, the Answering Respondent seeks to address each of these issues in the following paragraphs:

Issues allegedly raised by the Appellant during public consultation stage	Responses provided by the Answering Respondent	Incorporation of relevant aspect in the Final EIA Report (December, 2021)
<p>R-5/ AMNS has made another EC application for expansion of the plant capacity from 9.5 MMTPA to 15 MMTPA, though this information is not disclosed in Form I where information is sought for interlinking project.</p>	<p>A bare perusal of the Letter dated 10.09.2022 (<i>at pages 357-366 of the Appeal</i>) issued by the Appellant shows that the said issue has not been raised by the Appellant at the time of public consultation. Further, the said issue raised in the Rejoinder has not been raised in the written objections submitted by other people which is</p>	<p>It is submitted that since the said issue was not raised at the time of consideration of the EC application, there was no reason for the Answering Respondent to address the same in its Final EIA Report. Further, the Answering Respondent has mentioned about the modification project allowed by the impugned EC while</p>

Issues allegedly raised by the Appellant during public consultation stage	Responses provided by the Answering Respondent	Incorporation of relevant aspect in the Final EIA Report (December, 2021)
	annexed by the Appellant on pages 373 – 411 of the Appeal. The Appellant should be put to strict proof before raising such unsubstantiated claims regarding the issues raised at the time of consideration of EC.	submitting Form-I for grant of expansion from 9.6 MTPA to 15.6 MTPA.
As per EIA, 2006 provision, information as regards the EIA report etc. have to be	It is submitted that the said issue has not been raised either by the Appellant or any other	It is submitted that after the take over of management by the Answering

Issues allegedly raised by the Appellant during public consultation stage	Responses provided by the Answering Respondent	Incorporation of relevant aspect in the Final EIA Report (December, 2021)
made available on the website of R-5/AMNS, but the same is not available and this fact is admitted in their reply to EDS queries that the website is being prepared so it is a violation of provisions of EIA, 2006.	person in the written objections annexed by the Appellant on pages 357 – 411 of the Appeal. Further, there is no material placed on record by the Appellant which could substantiate such an allegation.	Respondent, a new website has been designed and all the applicable statutory reports are available on the website.
Perusal of google images and its comparison with the proposed auxiliary	The allegation regarding the construction of proposed auxiliary	The said issue has also been responded to by the Answering Respondent in its letter

Issues allegedly raised by the Appellant during public consultation stage	Responses provided by the Answering Respondent	Incorporation of relevant aspect in the Final EIA Report (December, 2021)
<p>facilities would show that it is already constructed and in operation.</p>	<p>facilities has already been raised by the Appellant in the Appeal which has been substantially addressed by the Answering Respondent on merits in paragraph no. 21 on page 18 of its Reply. For sake of brevity the Answering Respondent seeks to rely upon the contents therein and is not repeating the same.</p>	<p>dated 21.09.2021 which has been annexed by the Appellant himself at page 415 – 419 of the Appeal. Thus, the said issue was already addressed at the time of public consultation. Further, the google images relied upon by the Appellant cannot be indicative of any construction work. The Hon’ble Supreme Court in <i>In Re:</i></p>

Issues allegedly raised by the Appellant during public consultation stage	Responses provided by the Answering Respondent	Incorporation of relevant aspect in the Final EIA Report (December, 2021)
		<i>Construction of park at Noida near Okhla Bird Sanctuary: Anand Arya & Anr. Vs Union of India [(2011) 1 SCC 744]</i> has held that the satellite imagery cannot always reveal the complete story.
ATIRA report shows that the water being discharged from the plant is not meeting the CCA norms.	It is submitted that the Answering Respondent in its letter dated 21.09.2021 on pages 415 – 419 of the Appeal has already	The wastewater sample analysis by accredited laboratories is provided in the Final EIA Report on page 975-980 of the

Issues allegedly raised by the Appellant during public consultation stage	Responses provided by the Answering Respondent	Incorporation of relevant aspect in the Final EIA Report (December, 2021)
	<p>addressed the issue regarding the compliance of prescribed norms while discharging treated effluents.</p> <p>Further the contents of ATIRA Report have been addressed on merits in paragraph no. 86 of the Reply filed by the Answering Respondent and the contents therein are reiterated herein.</p>	<p>Additional Documents filed by the Appellant on 23.07.2022. Since its inception, the plant has been operating its Effluent Treatment Plant (“ETP”) / recirculation systems efficiently. The quality of the treated effluents is being regularly monitored and analysed through NABL / MoEFCC approved third party laboratory and results</p>

Issues allegedly raised by the Appellant during public consultation stage	Responses provided by the Answering Respondent	Incorporation of relevant aspect in the Final EIA Report (December, 2021)
		are confirming to the stipulated norms. Reports are being regularly submitted to GPCB, CPCB & MoEFCC.
Despite EC 2016 having a condition of zero discharge, there is 27 MLS wastewater being released into Tapi estuary.	It is submitted that the issue regarding compliance of zero liquid discharge conditions has already been addressed by the Answering Respondent in its letter dated 21.09.2021 on	The contents of submission by the Answering Respondent on page 1926 of its Reply are reiterated but not repeated herein for sake of brevity. However, it is

Issues allegedly raised by the Appellant during public consultation stage	Responses provided by the Answering Respondent	Incorporation of relevant aspect in the Final EIA Report (December, 2021)
	<p>pages 415 – 419 of the Appeal and the same is reiterated herein. Further, the allegation has been specifically addressed by the Answering Respondent in its Reply on page 1926 and is not repeated herein for sake of brevity.</p>	<p>important to reiterate here that the earlier management could not implement the ZLD due to fund constraints and after the Answering Respondent took over the management, it has already implemented ZLD.</p>
<p>It is demanded that a site visit of the entire plant along with the</p>	<p>It is submitted that the entire plant of the Answering</p>	<p>The issue regarding the discharge of treated effluent has</p>

Issues allegedly raised by the Appellant during public consultation stage	Responses provided by the Answering Respondent	Incorporation of relevant aspect in the Final EIA Report (December, 2021)
<p>village be undertaken with notice to appellant and the same should be videographed, samples should be taken from ETP outlet and final outlet. The entire route of effluent pipeline should be physically checked for any illegal interceptions.</p>	<p>Respondent was visited by the official of GPCB before grant of CTE. Upon being satisfied that the Answering Respondent has complied with all the applicable conditions, the GPCB granted CTE to the Answering Respondent. Further, there is no obligation under any applicable law in force which grants liberty to the</p>	<p>already been addressed in the Final EIA Report. It is submitted that once the Answering Respondent took over the management, it implemented ZLD.</p>

Issues allegedly raised by the Appellant during public consultation stage	Responses provided by the Answering Respondent	Incorporation of relevant aspect in the Final EIA Report (December, 2021)
	<p>Appellant to enter the premises of the Answering Respondent for inspection being conducted by GPCB or any other authority. Therefore, the Appellant cannot claim such a privilege as a matter of right.</p>	
<p>Air pollution issues have not been addressed and continue unabated.</p>	<p>The issue regarding air pollution has already been addressed by the Answering</p>	<p>The relevant extracts of the Final EIA Report have already been addressed on</p>

Issues allegedly raised by the Appellant during public consultation stage	Responses provided by the Answering Respondent	Incorporation of relevant aspect in the Final EIA Report (December, 2021)
	Respondent in its Reply on page 1930 and its contents are reiterated herein but not repeated for sake of brevity.	page 1930 of the Reply filed by the Answering Respondent and are not repeated herein for sake of brevity.

The contents of paragraph nos. 21, 22 and 32 of the Reply filed by the Answering Respondent are reiterated herein and it is submitted at the cost of repetition that all the specific issues (which were allegedly left unaddressed by the Answering Respondent, as per the Appellant) were duly addressed during and after the public hearing. The Answering Respondent has provided written responses to the representations received from the public. Further, all these specific aspects were addressed in the meeting of the Expert Appraisal Committee (“EAC”) held on 10.02.2022 and 11.02.2022 which are annexed at 714-774 (relevant at pages 756-757) of the Appeal.

14. The contents of paragraph no. 19 are denied as incorrect, misleading and devoid of any merits. It is denied that the concerns raised at the public hearing and post the public hearing have not been addressed in the Final EIA and the information regarding slag management plan is sketchy and devoid of any particulars. It is denied that the photographs and google images show that there is dumping of slag and ETP sludge in the premises of Answering Respondent. It is denied that the Appellant has submitted evidence that there is improper disposal of slag. The contents of paragraphs nos. 19 and 32 (h) 3 of the Reply filed by the Answering Respondent are reiterated herein but not repeated for sake of brevity. It is submitted that the concerns regarding the dumping of slag have been further addressed on page 757 of the Appeal which annexes the Minutes of the Meeting held on 10.02.2022 and 11.02.2022 of EAC wherein it notes the comments shared by the IRO, Gandhinagar. The IRO concludes that the Answering Respondent is utilizing 80% of the solid waste and is currently exploring various options and technologies to achieve 100% reutilization. It further notes that the slag storage was inspected and that Answering Respondent is in discussion with National Highway Authority of India to use the slag for road construction. Therefore, it is incorrect to state that the issue of slag management has not been considered by the EAC.

It is denied that the TOR provided at Sl. No. 8 – Plan for slag utilisation (page 839 of Additional Document filed by Appellant on 23.07.2022) and the final EIA report only shows a table in response to addressing the condition and the same has no particulars (Page 1043 of the Additional Affidavit filed by Appellant on 23.07.2022) as to its management and disposal. It is submitted that the Final EIA Report at page 1043 of the Additional Document filed by the Appellant on 23.07.2022 specifically provides the details with respect to the management of granulated slag, air cooled slag, steel slag, LF slag and Desulphurisation (HMDP) slag. There are specific details with respect to different methods adopted for management of different types of slags.

It is denied that the TOR with regard to conducting cumulative impact assessment and its compliance in Final EIA report is shown as a table which outlines the impact identification matrix (page 1049 of Appeal) and is not a cumulative impact assessment of the activities and its impacts on all aspects. It is submitted that the cumulative impact assessment has been carried out considering modification projects, coke oven facility and other existing operations. It is further submitted that the cumulative impact assessment provided in the Final EIA report has specifically been considered and addressed by the EAC in its meeting held on 10.02.2022 and 11.02.2022 which is available at page 763 of the Appeal. In view of

the same, it is submitted that the Appellant has failed to show as to how the cumulative impact assessment is incorrect or incomplete for purposes of the Final EIA Report. There is no submission by the Appellant on merit as to why the cumulative impact assessment cannot be admitted.

The Answering Respondent also seeks to highlight the various steps taken by it for recycle and safe disposal of slag. They include –

- (a) Slag (EAF) is being utilized internally in Corex & Blast Furnace plant as a Flux part of our recycling measures.
- (b) Metal recovery unit has been installed to separate the Iron content from the slag and separated Iron content is being recycled in the steel melting shops. Further we are planning to install additional metal recovery units to maximize the recycling options.
- (c) We are the first steel unit to have conducted a detailed study by Central Road Research Institute for utilization of steel slag for road laying purpose. Further the Answering Respondent has laid the steel slag road in Hazira on a trial basis. Ministry of Steel and Ministry of Road Transport have appreciated the efforts undertaken by the Answering Respondent and Ministry of Road Transport has taken various steel slag road projects in India based on our initiative.

- (d) 100% of all the Blast Furnace & Corex slags as generated are disposed to cement industries for manufacturing slag cements.
- (e) With the MoEFCC approval for export of granulated slag, the Answering Respondent has successfully exported around 1 Million Tonnes of Slag to various countries.

Therefore, the said allegation is also untenable and does not provide any support to the frivolous case put forward by the Appellant.

15. The contents of paragraph no. 20 of the Rejoinder are denied as incorrect, misleading and devoid of any merit. The contents of paragraph no. 20 of the Reply filed by the Answering Respondent are reiterated but not repeated herein for sake of brevity. It is further submitted that the only activity which has been alleged by the Appellant which could affect fishing activities is discharge of treated effluent into Tapi estuary. However, since the Answering Respondent had proposed a zero liquid discharge mechanism for the entire plant, there is no other scenario which could impact the local fishermen. Further, the Appellant has also failed to show how the activity of the Answering Respondent could affect the local fishing community in the event the Answering Respondent follows ZLD. Moreover, the allegation raised by the Appellant is unsustainable since the Gujarat Maritime Board has notified the area as a navigational channel and all fishing activities are prohibited due to navigational safety concerns.

Therefore, even if it were to be assumed that there is fishing activity being undertaken in the area, it would be illegal and contrary to the directions of Gujarat Maritime Board. Thus, the contention raised in paragraph no. 20 of the Rejoinder is also untenable and cannot be countenanced in law.

16. The contents of paragraph no. 21-22 of the Rejoinder are denied as incorrect, misleading and devoid of any merit. The contents of paragraph nos. 21 and 22 of the Reply filed by Answering Respondent are reiterated herein. It is denied that the violations highlighted by the Appellant have not been addressed by the Answering Respondent. It is further denied that the grant of CCA for discharge of waste water into Tapi is in violation of the EC granted in 2016 and the EC conditions will override the CCA conditions. It is further denied that any condition prescribed in CCA which is contradictory to conditions specified in EC must be struck down. In this regard, it is reiterated at the cost of repetition that as per paragraph no. 2 of EIA, 2006, the following activities would require EC before any construction work or preparation of land:

- (a) All new project or activities listed in Schedule to the EIA, 2006 notification.
- (b) Expansion and modernisation of existing projects or activities listed in Schedule to the EIA, 2006 Notification with addition of capacity beyond the limits specified for the concerned sector, i.e. project or

activities which cross the threshold limits given in the schedule, after expansion or modernisation

- (c) Any change in product – mix in an existing manufacturing unit included in Schedule beyond the specified range.

Since the previous management of the plant planned on modernising the plant in 2016, it fell within the second category of activities requiring EC and therefore it applied for grant of EC for modernisation/ modification of the plant without increasing the production capacity. However, the said proposal was not acted upon by the previous management even after grant of EC in 2016 due to lack of funds. Therefore, since the modernisation/ modification activities which were earlier proposed were not acted upon, the conditions of the EC would also not be applicable since the plant was continuing to operate as if no EC for modification/ modernisation was granted. Therefore, the conditions of the earlier EC were applicable on the plant since no act of modernisation/ modification was undertaken by the plant and consequently, the condition of ZLD in the EC granted in 2016 was not applicable on the Answering Respondent. Since, the conditions of EC granted in 2016 were not applicable on the Answering Respondent there was no obligation placed by the GPCB in the CCAs to follow ZLD and thus, the CCA granted to the Answering Respondent allowing discharge of treated effluent was correct.

17. The contents of paragraph no. 23-25 of Rejoinder are denied as incorrect, misleading and devoid of any merit. The contents of paragraph nos. 23 to 25 and 36 to 38 of Reply filed by Answering Respondent are reiterated herein. It is submitted that except for the alleged Google images which cannot be visualised proposed, there is no material on record which could show that the Answering Respondent has actually undertaken any construction activity. Further, it is noteworthy to mention herein that almost all of the modernisation activities which was allowed by way of the Impugned EC, was already allowed vide the earlier EC granted in 2016. Further, the GPCB had verified the plant of the Answering Respondent before granting CTE for modernisation. Thus, there was no reason for the EAC to consider the proposal submitted by the Answering Respondent as violation case. It is therefore, denied that the EAC has glossed over the violations highlighted by the Appellant and the others as regards to the project.
18. In response to the contents of paragraph no. 26-28 of the Rejoinder the contents of paragraph nos. 26 – 28 of the Reply filed by the Answering Respondent are reiterated but not repeated for sake of brevity.
19. The contents of paragraph no. 29-31 of the Rejoinder are denied as incorrect, misleading and devoid of any merit. The contents of paragraph nos. 29-31 of the Reply filed by the Answering Respondent are reiterated

herein but not repeated for sake of brevity. It is denied that the EAC has failed to consider that the proposal submitted by the Answering Respondent is a case of violation. In light of the submissions made in the preceding paragraphs it is specifically denied that the Answering Respondent ought to have submitted Form – I as a violation case. It is denied that the MoEFCC Notification dated 14.03.2017 is applicable on the Answering Respondent. It is denied that the EAC has erred in accepting the Compliance Report of the EC and CCA even though there were 13 EC conditions that were partly complied for 2016 EC and 12 conditions that were partly complied for 2010 EC. It is further denied that EC cannot be granted as the EC conditions are transcending from one EC to another without compliance. It is submitted that the EAC upon consideration of the compliance status and upon being satisfied with the compliance timelines provided by the Answering Respondent decided to grant EC to the Answering Respondent. As submitted in the preceding paragraphs, the ZLD condition placed upon the Answering Respondent vide EC granted in 2016 is not applicable on the Answering Respondent since it had never acted upon the EC granted in 2016. Till the time the Answering Respondent undertakes modernisation/ modification and operationalises the same in terms of EC granted in 2016, it would be as if the EC was never granted in 2016 and the Answering Respondent would be governed by the conditions imposed by the earlier ECs.

20. The contents of paragraphs no. 32-35 of the Rejoinder are denied as incorrect, misleading and devoid of any merit. The contents of paragraph nos. 32 to 35 of the Reply filed by the Answering Respondent are reiterated herein but not repeated for sake of brevity.
21. The contents of paragraph no. 36-38 of the Rejoinder are denied as incorrect, misleading and devoid of any merit. The submission made by the Answering Respondent with respect to submission of Form – I not as a violation case are reiterated herein but not repeated for sake of brevity.
22. The contents of paragraph no. 39-54 of the Rejoinder are denied as incorrect, misleading and devoid of any merit. The contents of paragraph nos. 30 to 54 of the Reply filed by Answering Respondent are reiterated herein. It is denied that the Answering Respondent has not complied with the conditions of EC and CCA. It is denied that the sampling analysis conducted by ATIRA proves that the Answering Respondent is discharging untreated effluent into the river, which is a clear case of violation of EC and CCA. The contents of paragraph no. 86 of the Reply are reiterated herein but not repeated for sake of brevity. As stated therein, the samples collected during the inspection were collected from an unknown water source and if the source is not clear, there is a strong possibility that such source have been polluted by other industries operating in the area. It is submitted that since the inception of the plant, it has been operating its ETP

and recirculation systems efficiently. The quality of the treated effluents is regularly monitored and analysed through NABL/ MoEFCC accredited laboratories which show that the Answering Respondent was meeting the prescribed standards. Therefore, no reliance can be placed by the Appellant upon the results of the analysis conducted by ATIRA.

23. The content of paragraph no. 55-62 is denied as incorrect, misleading and devoid of any merit. The contents of paragraph nos. 55 to 62 of the Reply filed by the Answering Respondent are reiterated herein but not repeated for sake of brevity. It is reiterated herein at the cost of repetition that the conditions imposed under the EC granted in 2016 are not applicable upon the Answering Respondent unless the Answering Respondent takes steps for operationalisation after modernisation/ modification of the plant in terms of 2016 EC. It is submitted that till the time the modernisation/ modification is operationalised, the conditions under the previous ECs would be applicable on the Answering Respondent. Thus, it is not a case of units polluting due to non-availability of funds and rather a question of which conditions are applicable on an industry at that particular point in time.

24. The contents of paragraph no. 63-67 are denied as incorrect, misleading and devoid of any merit. The contents of paragraph nos. 63 to 67 of the Reply filed by the Answering Respondent are reiterated herein but not

repeated for sake of brevity. It is denied that the reports post the issuance of EC are of no consequence.

25. The contents of paragraph no. 68-75 of the Rejoinder are denied as incorrect, misleading and devoid of any merit and no part of it should be considered as admitted merely on the ground of non-traverse. The contents of paragraph no. 68 to 75 of the Reply filed by Answering Respondent are reiterated herein but not repeated for sake of brevity. It is submitted that the present series of litigations as detailed in paragraph nos. 68 to 75 of the Reply filed by the Answering Respondent show the malafide of the Appellant as well as the applicants and petitioner in the previous rounds of litigation and shows that they are part of a small group of individuals who have targeted the operations of the Answering Respondent ever since it took control over the plant. As showcased by the Appellant himself while placing on record multiple show cause notices and inspections conducted by GPCB since the past few years, neither the Appellant nor his associates such as the applicant in the previous rounds of litigation were interested in raising the issue of alleged environmental pollution while the erstwhile management of the plant was in power. The fact that all the rounds of litigation have started only after the Answering Respondent took over the plant, shows that there is much more than what meets the eye. It is submitted that this Hon'ble Tribunal must take into account the *bona fides*

of the Appellant who are approaching this Hon'ble Tribunal with unclean hands. The relation between the applicant "Roshni B. Patel" and the Appellant is clear from the fact that the Appellant has relied upon the letters and objections submitted by her at the time of public consultation. Further, the fact that the present Appeal is filed by a different person instead of Roshni B. Patel shows that there is a well thought out strategy employed by this group in targeting the Answering Respondent by using this Hon'ble Tribunal.

26. The contents of paragraph no. 76-92 of the rejoinder are denied as incorrect, misleading and devoid of any merit. The contents of paragraph nos. 76 to 92 of the Reply filed by Answering Respondent are reiterated herein but not repeated for the sake of brevity.
27. It is further submitted that the GPCB has recently conducted an inspection of the Answering Respondent on 25.10.2023. The GPCB directed the Answering Respondent to submit the (a) point wise compliance of written instructions given in previous visit to be submitted with necessary supporting evidence; (b) submit the readings of installed OCEMS installed with plant for last 15 days; (c) strictly adhere to all conditions of EC and CCA; and (d) details of the last three month's production, water and fuel consumption, waste water generation & discharge (reuse), hazardous waste/ solid waste generation, and stock disposal. The Answering

Respondent has submitted all the documents as required by the GPCB on 31.10.2023. True copy of the responses submitted by the Answering Respondent on 31.10.2023 to the GPCB are appended herewith and marked as **Annexure R-5/ 1 (Colly)**.

28. In view of the present Additional Affidavit and the Reply filed by the Answering Respondent, it is evident that the present appeal is liable to be dismissed with heavy costs.

FILED THROUGH



NAWNEET VIBHAW
SHARDUL AMARCHAND MANGALDAS AND CO.
ADVOCATES FOR RESPONDENT NO. 5
216, OKHLA INDUSTRIAL ESTATE, PHASE III
NEW DELHI – 110020
EMAIL – nawneet.vibhaw@amsshardul.com Mob. 8800491477

Date: 23.11.2023
Place: New Delhi

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
APPEAL NO. 27 OF 2022 (WZ)

IN THE MATTER OF:

Thakorbhai Vallabhbhai Khalasi

...Appellant

Versus

Ministry of Environment, Forest and Climate Change & Ors.

...Respondents

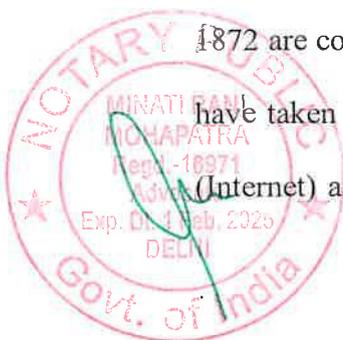
AFFIDAVIT

I, P. Ashok Kumar S/ o S. Perumal, aged 40 years, authorised signatory of Respondent No. 5 having office at 7th Floor, Raheja Towers, Bandra Kurla Complex, Bandra East, Mumbai, Maharashtra 400051, presently at New Delhi, do hereby solemnly affirm and declare as under:

1. That I am fully acquainted with the facts and circumstances of the matter and am duly authorized to swear this affidavit on behalf of Respondent No. 5.
2. That the contents of the accompanying Additional Affidavit filed on behalf of Respondent No. 5 are true and correct to the best of my knowledge and have been drafted by the counsel on my instructions and nothing material has been concealed therefrom.
3. That the Annexures annexed with the accompanying Additional Affidavit are either true copies of their original or true printouts.

4. I am advised to state that the conditions of Section 65B of the Indian Evidence Act, 1872 are complied with, in filing the accompanying Additional Affidavit. I state that I

have taken printout of the relevant page and information from the World Wide Web (Internet) as downloaded by me on my computer system and no manipulations have



been done. I state that printout(s) were taken using a computer, which was operating properly and under my lawful control. I state that the said computer is being regularly used to send e-mails and electronic communication in the ordinary course of its use.

Pranav
IDENTIFIED



[Signature]
DEPONENT

Verification:

I, the abovenamed deponent do hereby verify that all the facts mentioned in the affidavit are true to my knowledge and that no part thereof is false and nothing material has been concealed therefrom.

22 NOV 2023

Verified at New Delhi on this 22nd day of November, 2023.

[Signature]
DEPONENT



ATTESTED

[Signature]
MINATI RANI MOHAPATRA
NOTARY DELHI-R-16971
GOVERNMENT OF INDIA
SUPREME COURT OF INDIA
COMPOUND NEW DELHI
REGISTER Pg./Sl. No. 16971



ATTESTED

MINATI RANI MOHAPATRA
ADVOCATE (NOTARY)
Mob. No.: 8130128457

22 NOV 2023



AMNS/GPCB/ Conarc Division/10-23
31.10.2023

To,
The Regional Officer
Gujarat Pollution Control Board, Surat

Subject: Reply to the observations made during the site visit of GPCB officials on 25.10.2023 at M/s. ArcelorMittal Nippon Steel India Limited (Conarc Division)
GPCB Login ID: 14186

Reference: GPCB officials site visit dated 25.10.2023

Dear Madam,

Please, find below the pointwise reply to the observations made by GPCB Officials during their site visit:

S. No.	Observation	Compliance Status
1	Point wise compliance of written instructions given in previous visit to be submitted with necessary supporting evidence.	Point wise compliance of written instructions given in previous visits submitted to board with necessary supporting evidence. Also uploaded the same on the Extra document ROH tag in GPCB XGN portal.
2	Submit the readings of installed OCEMS installed with plant for the last 15 days.	OCEMS readings for last 15 days submitted as Annexure 1.
3	Strictly adhere to all conditions of EC and CCA.	Unit is adhering to all conditions of EC and CCA. EC & CCA compliance report submitted as Annexure - 2.
4	Details to be submitted for last three months Production, Water, Fuel Consumption,, Wastewater generation & discharge(reuse), Hazardous Waste / Solid waste generation, stock & disposal.	Please, find attached last three months production, water, fuel consumption, wastewater generation & discharge (reuse), Hazardous Waste / Solid waste generation, stock & disposal details as Annexure-3.

Hope above are in line with your requirement.

Thanking you.

Yours faithfully,
For, M/s. ArcelorMittal Nippon Steel India Limited (Conarc Division)

R.S. Sankara Subramanian
Head - Environment

CC: Unit Head - Surat, GPCB, Gandhinagar.



TRUE COPY

ArcelorMittal Nippon Steel India Limited (Conarc Division) - GPCB ID 14186

Sl No.	Date	HBI / DRI Plant				Sinter Plant			CSP Plant (Tunnel Furnace)		
		HBI_REC_6-PM - (mg/Nm3)	HBI_PDCS_6-PM - (mg/Nm3)	JH_23-PM - (mg/Nm3)	JH_24-PM - (mg/Nm3)	SINTER_PLANT_WG-SO2 - (mg/Nm3)	SINTER_PLANT_WG-NOx - (mg/Nm3)	SINTER_PLANT_WG-PM - (mg/Nm3)	TF_A1-SO2 - (mg/Nm3)	TF_A1-NOx - (mg/Nm3)	TF_A1-PM - (mg/Nm3)
1	2023-10-10	3.8	35.8	20.3	0.5	7.2	8.1	13.8	5.8	11.7	9.1
2	2023-10-11	6.3	20.8	15.2	0.5	7.4	8.1	13.5	5.3	10.9	5.9
3	2023-10-12	1.3	18.2	16	0.5	7.2	8.4	12.9	5.9	9.1	0.2
4	2023-10-13	0.6	8.1	13.8	0.5	7.3	8.7	13.4	5.9	9.1	0.1
5	2023-10-14	0.4	9.4	15.4	0.5	7.5	8.8	15.9	5.9	9.4	0.1
6	2023-10-15	0.8	34.4	15.1	0.5	7.6	8.7	16	6.2	9.3	0.2
7	2023-10-16	5	29	9.7	0.5	7.4	9	22.3	5.9	9.1	0.3
8	2023-10-17	3.8	27.7	19	0.5	7.7	8.8	19.7	5.9	9	0.2
9	2023-10-18	3.4	26	19.7	0.5	7.2	8.4	20.5	5.8	9.1	1.3
10	2023-10-19	3.5	25.5	18.1	0.5	7.2	8.3	19.4	5.7	10.2	8
11	2023-10-20	3.4	27	18.9	0.5	7.3	7.8	16.8	5.5	10.5	8.1
12	2023-10-21	3.6	24.7	18.9	0.5	7.6	7.7	21.9	10.4	14.3	7.9
13	2023-10-22	3.5	25.1	15.8	0.5	8	7.8	19.5	9.9	12.3	8
14	2023-10-23	3.5	23.7	19	0.5	7.5	7.9	15.4	9.9	12.4	8.7
15	2023-10-24	3.6	23.1	17.4	0.5	NA	NA	NA	9.5	13	6.3
16	2023-10-25	3.4	24.3	17.2	0.5	6.7	8.5	18.8	9.5	12.8	6.4

Note : - Analyzer under maintenance

NA - Not Available


TRUE COPY

TF_A2-SO2 - (mg/Nm3)	TF_A2-NOx - (mg/Nm3)	TF_A2-PM (mg/Nm3)	TF_A3-SO2 - (mg/Nm3)	TF_A3-NOx - (mg/Nm3)	TF_A3-PM (mg/Nm3)	TF_B1-SO2 - (mg/Nm3)	TF_B1-NOx - (mg/Nm3)	TF_B1-PM (mg/Nm3)	TF_B2-SO2 - (mg/Nm3)	TF_B2-NOx - (mg/Nm3)	TF_B2-PM (mg/Nm3)	TF_B3-SO2 - (mg/Nm3)	TF_B3-NOx - (mg/Nm3)
2.1	9.9	10.6	1.7	7.6	5.9	9.4	7.4	9.1	7.3	5.4	6.8	5.6	7.6
2.5	8.2	7.8	1.3	7	4.3	9.5	7.2	6.7	4.8	2.9	5	5.4	6.4
3.5	5.5	0.3	0.5	6.8	0.1	9.5	7.3	0.3	0	0	0.2	5.3	3.3
3.2	5.7	0.1	0.3	6.5	0.1	7	30.7	0.1	5.8	6	0.1	7.1	8.7
2.8	5.8	0.1	0.1	7.5	0	2.4	27.4	-	6	8.6	0.1	4	9.3
2.5	6	0.2	0.1	7.4	-	5.4	5.1	0.7	6.4	9.6	0.7	3.9	9.3
1.8	6.3	5.3	0.4	7.2	4.9	5.5	3.3	5.2	14.5	24.1	5.2	3.6	11
1.4	6.3	5.5	0.9	7.2	5.1	5.2	2.6	5.8	21	16.5	5.7	6.3	11.7
1.3	6.3	5.6	0.9	7	5	5.5	1.7	5.8	20.6	14.7	5.9	4.9	11
0.6	7	10	0.9	7	5	5.8	0.7	5.7	21.1	15.5	5.6	4.7	11.1
1.3	7.5	10.1	0.7	7.1	4.9	6	0.1	5.7	20.7	15.4	5.8	3.5	10.3
6.9	12	10.3	7.4	12.8	5	6.1	5.3	5.5	15.4	14.6	5.9	3.1	9.8
8.8	11.2	10.2	11.1	12.6	5	6.3	9.2	5	10.6	14.6	5.6	2.7	10.1
8.2	10.9	8.9	10.6	12.3	7.4	6.3	9.1	5.2	10.9	15.2	5.6	2.3	10.4
7.8	11.2	7.4	9.5	12.2	6.3	6.2	9.2	5.2	10.9	15.1	5.7	1.8	10.5
9.1	14.6	7.6	9.4	11.8	6.3	8	4.1	5.2	10.9	15.1	5.7	1.5	10.5



TRUE COPY

TF_B3-PM (mg/Nm3)	TF_C1-SO2 - (mg/Nm3)	TF_C1-NOx - (mg/Nm3)	TF_C1-PM (mg/Nm3)	TF_C2-SO2 - (mg/Nm3)	TF_C2-NOx - (mg/Nm3)	TF_C2-PM (mg/Nm3)	TF_C3-SO2 - (mg/Nm3)	TF_C3-NOx - (mg/Nm3)	TF_C3-PM (mg/Nm3)	FES_1_1- SO2 - (mg/Nm3)	FES_1_1- NOx - (mg/Nm3)	FES_1_1- PM - (mg/Nm3)
8.8	0.3	6.9	6.7	4.6	7.1	5.9	10.7	11.1	5.4	20	16.2	17.1
6.9	1.3	5.1	5	4.5	6.9	4.3	11.1	11	3.9	19.9	16.5	18.3
0.3	3.4	0	0.1	4.4	6.7	0.2	10.9	11	0.1	19.8	16.3	16.6
0.2	3	0.2	0.1	4.4	6.6	0.1	10.2	11	0.1	19.5	15.8	16.7
0.2	2.6	0.3	0.1	3.8	6.9	0.1	9.4	10.9	0.1	21.9	15.9	16.5
0.2	4	0.1	0.1	3.3	6.8	0.1	8.2	10.4	0.1	21.3	16.9	16.3
5.1	1.6	15	5.4	3.6	7.3	5.7	9	9.7	5.4	20.3	15.8	16.5
7.1	0.9	11.3	6.5	3.8	7.1	6.8	9	9.4	6.2	17.7	13.5	19.3
7.2	0.3	9.6	7	3.9	7	6.7	9	9.2	6.2	19.4	15	18.7
27.5	0.1	9.3	7	4	6.9	6.8	9.3	8.8	6	21.3	16.6	17.8
6.8	0	9.2	7.3	4	7	6.8	9.3	8.6	6	18.1	16.5	17.4
7	8.9	15.8	7	9.7	14	6.6	13.8	13.5	6	15.8	16.6	18
6.9	4.4	10.6	7.1	4.6	9.9	6.6	6.9	8.2	6.1	15.6	16.5	17.9
6.9	4.2	10.7	6.8	4.7	9.8	6.6	6	11.7	5.9	17.8	16.2	18.2
8.6	4.1	11.6	7.1	4.8	9.8	6.7	5.4	12.5	6	16.2	16.4	18
6.7	4	11.2	7.1	4.8	9.7	6.7	5.1	12.6	6.1	16.8	16.3	18



TRUE COPY

SMP2 Plant						Lime Plant-B						
FES_1_2- SO2 - (mg/Nm3)	FES_1_2- NOx - (mg/Nm3)	FES_1_2- PM - (mg/Nm3)	FES_2_1- SO2 - (mg/Nm3)	FES_2_1- NOx - (mg/Nm3)	FES_2_1- PM - (mg/Nm3)	Lime_Kiln_5 PM - (mg/Nm3)	Lime_Kiln_6 PM - (mg/Nm3)	Lime_Kiln_7 PM - (mg/Nm3)	OXI_LINE_1- PM - (mg/Nm3)	OXI_LINE_2- PM - (mg/Nm3)	COAL_LINE_ 1-PM - (mg/Nm3)	COAL_LINE_ 2-PM - (mg/Nm3)
12.3	11.4	10	20.8	23.3	10.5	60.4	42.3	48	12.1	14.8	9.1	4.5
10.2	11.5	11.3	21.3	23.6	9.1	84.8	62.8	36.3	11.2	23.7	7.3	2.8
10.1	11.2	10.1	21.3	23.7	3.8	22.9	6.4	17.6	9.4	22.4	7.7	3.5
11.4	11.6	10.2	20.9	24.2	3.9	52.9	32	36.4	10.5	22.9	7.7	3.3
14.2	11.2	8.9	20.4	24.7	3.7	55.6	36.5	5.1	11.6	21.3	11.9	7.5
14.1	11.6	9.5	21.2	22.8	4	48.2	28.8	25.4	9.7	15.4	5.8	3.5
12.3	11.6	10.2	20.7	23.4	3.5	38.1	39.8	37	9.3	11.1	5.9	2.7
10.9	9.9	16.1	21.1	23	8.9	50.2	33.2	42.2	16.1	11.2	7.1	2.7
11.2	10.5	11.2	21.5	22.3	10.2	47.4	40.1	25.3	25.9	15.1	8.2	2.7
16.4	12	11	21.4	22.3	10.1	50.5	23.8	36.6	9.9	11.2	6.2	2.8
14.5	11.6	10.4	21.2	22.3	10.3	43.2	18	33.8	8.6	10.8	6.7	3.4
12	12.2	10.3	21.1	22.3	11	39.2	18	36.6	9.4	10.6	7.7	3.7
14.1	12.3	11.2	21	22.3	10.8	53.4	18	37	9.3	10.3	5.7	3.6
14.7	12.6	10.9	20.9	22.2	10.5	46.1	18	37.3	11.1	10.9	6	2.8
12.8	12.5	10.8	20.6	21.9	10.8	55.6	18	48.2	10.2	10.6	6.9	2.9
12.3	12.6	10.8	20.7	21.4	11.1	40.7	18	37	8.2	11	5.8	2.7



TRUE COPY

Corex Plant

CDP_123- PM - (mg/Nm3)	CDP_456- PM - (mg/Nm3)	CDP_789- PM - (mg/Nm3)	CODT_1-PM - (mg/Nm3)	CODT_2-PM - (mg/Nm3)	COAL_BL- PM - (mg/Nm3)	FES_CAST_1- PM - (mg/Nm3)	FES_CAST_2- PM - (mg/Nm3)	BF_STOCK_ HOUSE-SO2 (mg/Nm3)	BF_STOCK_ HOUSE-NOx - (mg/Nm3)	BF_STOCK_ HOUSE-PM (mg/Nm3)	BF_CAST_ HOUSE- SO2 -	BF_CAST_ HOUSE- NOx -
25.2	26.8	36.2	28.5	4.8	9.3	54.7	45.4	6	6.3	47.9	0	4.8
21.8	22.3	40.2	29.9	5.3	8.9	48.5	39.3	6	6.5	53.7	0	5
19.1	24.2	25.3	26.5	3.2	7.1	41.1	32.4	6	6	30.3	0	5.1
20.6	23.3	32.1	28.3	4.8	9.4	52.1	35.3	6	5.6	0.5	7.5	9.1
15.1	21.6	25.9	23.8	2.9	7.4	46.7	38.3	6	8.9	0.4	10.5	10.7
18.6	24.4	27.4	26.6	4.2	7.4	41.3	31.7	6	15.1	0.4	NA	NA
22.6	22.2	25.4	26.4	4.9	7.8	38.3	27	6	5.5	8.7	NA	NA
20.3	20.7	30.8	25.6	4.7	8.1	41.6	25.3	6	6.7	22.4	9.5	10.7
19.3	26.5	38.8	23.9	3	8.7	46.1	23.3	6	6.3	26.2	9.3	10.3
19.2	28.9	30.1	23.4	3.2	9.2	63.6	23.3	6	6.2	34.3	9.8	10.1
21.4	23	35.5	24.8	4.3	8.6	62.2	20.6	6	6.2	35.2	10.4	9.9
28.4	22.9	39.6	26.7	4.5	8.1	48.7	27.8	6	6.5	38.1	10.6	10
19	25.6	36.3	27.9	5.5	7.3	62.1	31.3	6	6.2	45	11	9.9
25.4	30.7	37.7	28.3	4.5	10	73.3	40.7	6	6.2	44.6	10.7	9.8
27.9	26.9	41.5	26.4	4.6	10.4	29.8	34.5	6.1	6.1	44.5	10.7	9.8
27.5	20.5	37.4	25	4.6	9.5	39.7	33.2	6.2	5.8	45.6	13.1	6.3



TRUE COPY

Blast Furnace								Sinter Plant			Blast Furnace
BF_CAST_ HOUSE-PM -	STOVE_FE-SO2 - (mg/Nm3)	STOVE_FE-NOx - (mg/Nm3)	STOVE_FE-PM - (mg/Nm3)	BOILER_1_2-SO2 - (mg/Nm3)	BOILER_1_2-NOx - (mg/Nm3)	BOILER_1_2-PM - (mg/Nm3)	PCI_BF-PM - (mg/Nm3)	SINTER_PLANT_DE_DST-SO2 - (mg/Nm3)	SINTER_PLANT_DE_DST-NOx - (mg/Nm3)	SINTER_PLANT_DE_DST-PM - (mg/Nm3)	BF_MIXER-PM - (mg/Nm3)
14.5	22.6	16.8	6.3	50.3	44.2	15.2	2.6	7.1	9.5	20.8	112
18.9	22.9	16.7	7	50.3	44.2	19.7	13.8	8.9	9.3	17.4	112
20	22.9	16.8	4.3	50.3	44.2	1.7	2	8.3	10.2	28.5	112
3.7	22.8	16.3	0.7	28.1	3.4	0.5	1.6	8.5	10	6.8	112
5.5	24.5	15.7	0.4	28.1	2.9	0.4	1.5	8.1	9.8	26.5	112
NA	24.7	16.5	0.2	28.1	2.9	0.5	2.2	7.7	7.6	53.6	112
NA	25.2	16.3	0.7	28.1	2.9	1.8	-	8.3	7.5	39.2	112
16.1	25.5	15.8	5	28.1	2.9	3.9	1.2	8.2	7.2	6.8	112
29.5	26.7	14.3	7.2	28.1	2.9	6.7	-	9.1	6.5	3.5	112
29.1	27.6	13.6	7.4	28.1	2.9	6.4	72	11.2	6.6	3.8	112
24.6	27.1	13.8	7.3	28.1	2.9	5.7	62.7	11.5	6.4	3.3	112
10.3	26.1	15.1	7.3	28.1	2.9	6.3	0.9	10.4	7.7	19.4	112
20.4	26.8	14.2	6.1	28.1	2.9	6.3	0.8	9.2	8.5	35.3	112
10.7	27.9	13.6	6.2	28.1	2.9	5.9	0.9	11.2	8.3	31.6	112
13.3	28.7	12.8	6.1	28.1	2.9	6	19.3	NA	NA	NA	112
17	30.2	11.6	6.1	28	2.9	6.1	1.3	8.5	6.8	12.2	112

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- Driver information system are installed on truck
 information for information produce system



- Driver information system are installed on truck
 information for information produce system



- Information installed for information produce system



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the guide

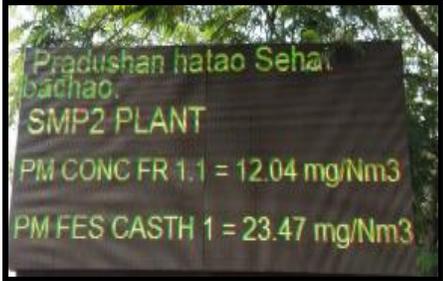
the M&E Compliance report (Oct'21 to Mar'22) dated 31-



A handwritten signature in black ink, appearing to be 'Kant'.

		
<p>x</p>	<p>The pond was under the rainwater-drainage structure. The drainage of the rainwater through drainage pipe was connected to road water pipe. The reuse in the drainage pipe was provided for rainwater in the rainwater pipe and in the drainage pipe.</p>	<p>Rainwater drainage structure was provided under the pond and drainage.</p> <p>During the period Apr'20 - Mar'21, the drainage pipe was not used.</p>
<p>x</p>	<p>The drainage structure of the pond should be done in the reuse pipe and records should be maintained for the drainage.</p>	<p>The drainage structure of the pond should be done in the reuse pipe and records should be maintained.</p> <p>Annual Worker's & Employee's Medical Checkup should be carried out once in a year.</p> <p>Annual Worker's & Employee's Medical Checkup - once in a year.</p> <p>Pre-employment Medical Checkup should be carried out.</p>
<p>x</p>	<p>The pond should be under the rainwater drainage structure. The drainage of the rainwater through drainage pipe was connected to road water pipe. The reuse in the drainage pipe was provided for rainwater in the rainwater pipe and in the drainage pipe.</p>	<p>The pond should be under the rainwater drainage structure. The drainage of the rainwater through drainage pipe was connected to road water pipe. The reuse in the drainage pipe was provided for rainwater in the rainwater pipe and in the drainage pipe.</p>
<p>x</p>	<p>Enforcement of the structure under the Rainwater drainage structure should be done in the pond. The drainage of the rainwater through drainage pipe was connected to road water pipe. The reuse in the drainage pipe was provided for rainwater in the rainwater pipe and in the drainage pipe.</p>	<p>The structure of the pond should be done in the reuse pipe and records should be maintained.</p>
<p>x</p>	<p>The pond should be under the rainwater drainage structure. The drainage of the rainwater through drainage pipe was connected to road water pipe. The reuse in the drainage pipe was provided for rainwater in the rainwater pipe and in the drainage pipe.</p>	<p>The pond should be under the rainwater drainage structure. The drainage of the rainwater through drainage pipe was connected to road water pipe. The reuse in the drainage pipe was provided for rainwater in the rainwater pipe and in the drainage pipe.</p>



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<p>x□</p>	<p>□□□ □r□□□□ □r□□□□□□□ □□□□ □□□□ □□□□ □□ □□□□□□ □□□□□ □□ □□ □□□□□ □□ □□□ □□□□□ □□ □□ □□□□□□□□ □□□□□□□□ □□□□□□□□ □□□□□□ □□□□□ □□ □□□□□□ □□□□ □□□□□ □□ □□□ □□□□□ □□□□ □□□□ □□□□ □□ □□□□□□ □□□□ □□□□ □□□□ □□□□□□ □□□□□ □□□□ □□□□□□ □□□□ □□□□□□ □□□□ □□ □□□ □□□□□□ □□ □□□□□□□□ □□□□□□□□ □□□□□ □□□□□ □□□□□□□□ □□□□□□□□ □□□□□□□□</p>	<p>□□ □□□□□ □□□□□□□ □□□□□□ □□□□□□□ □□□ □□□□□ □□□□□ □□□□□ □□□□□□□ □□ □□□□□□□□</p>
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	<p>The enclosed is the free provision of the concerned state within jurisdiction created under the Enforcement Directorate Rule 100 as amended. The enclosed is in the form of a letter to the concerned authority and the enclosed is in the form of a letter to the concerned authority and the enclosed is in the form of a letter to the concerned authority.</p>	
<p><input type="checkbox"/></p>	<p>The free provision is in the form of a letter to the concerned authority and the enclosed is in the form of a letter to the concerned authority and the enclosed is in the form of a letter to the concerned authority.</p>	<p>As per the enclosed in the form of a letter to the concerned authority and the enclosed is in the form of a letter to the concerned authority.</p>
<p><input checked="" type="checkbox"/></p>	<p>The free Authority is in the form of a letter to the concerned authority and the enclosed is in the form of a letter to the concerned authority.</p>	<p>In the form of a letter to the concerned authority and the enclosed is in the form of a letter to the concerned authority.</p>



**Name: M/s. ArcelorMittal Nippon Steel India Limited (Conarc Division),
Plot No.191 to 195,197,198,418,421,422,424 to 428, 27 Km, Surat - Hazira Road, Hazira 394 270, Dist. Surat**

SR. NO.	CONDITION	STATUS																																																																											
1	CC&A Order No.AWH-108150, dated 20-05-2020.	---																																																																											
2	The consents shall be valid up to 31/12/2024 for the use of outlet for the discharge of treated effluent & air emission and to operation of industrial plant for manufacturing of the following items/products:	Complied.																																																																											
	<table border="1"> <thead> <tr> <th align="center">Sr. No.</th> <th align="center">Product</th> <th align="center">Products</th> <th align="center">Quantity (MT/month)</th> </tr> </thead> <tbody> <tr> <td align="center">1.</td> <td>Pellet plant</td> <td>Pellets</td> <td align="right">4000000</td> </tr> <tr> <td align="center">2.</td> <td rowspan="2">HBI/DRI plant (1 no)</td> <td>HBI/DRI</td> <td align="right">1850000</td> </tr> <tr> <td></td> <td>Iron Ore Fines</td> <td align="right">268000</td> </tr> <tr> <td align="center">3.</td> <td rowspan="3">Corex plant (2 nos.)</td> <td>Hot Metal</td> <td align="right">1700000</td> </tr> <tr> <td></td> <td>Granulated Slag</td> <td align="right">510000</td> </tr> <tr> <td></td> <td>Granulated pigIron</td> <td align="right">68292</td> </tr> <tr> <td align="center">4.</td> <td rowspan="2">Blast furnace & sinter plant (2 nos. replace with 1. No)</td> <td>Hot Metal</td> <td align="right">2040000</td> </tr> <tr> <td></td> <td>Granulated Slag</td> <td align="right">612000</td> </tr> <tr> <td align="center">5.</td> <td rowspan="3">Steel melt shop (4 EAF & 4.1 F)</td> <td>Liquid Steel</td> <td align="right">5000000</td> </tr> <tr> <td></td> <td>Slag</td> <td align="right">1000000</td> </tr> <tr> <td></td> <td>Iron fines</td> <td align="right">62400</td> </tr> <tr> <td align="center">6.</td> <td rowspan="2">Caster & shop (4 slab & 2 billet caster)</td> <td>Slabs from SlabCaster</td> <td align="right">4900000</td> </tr> <tr> <td></td> <td>Billets from Billetcaster</td> <td align="right">2370000</td> </tr> <tr> <td align="center">7.</td> <td rowspan="4">CSP& Hot Rolling Mill & long products Mill</td> <td>Hot Rolled Coil</td> <td align="right">3500000</td> </tr> <tr> <td></td> <td>Mill Scale</td> <td align="right">120000</td> </tr> <tr> <td></td> <td>Rebar</td> <td align="right">1599996</td> </tr> <tr> <td></td> <td>Wire Rod</td> <td align="right">699996</td> </tr> <tr> <td align="center">8.</td> <td rowspan="4">Lime plant (3 nos.)</td> <td>Lime / Do-lime</td> <td align="right">450000</td> </tr> <tr> <td></td> <td>Lime Stone / Dolomite chips</td> <td align="right">110000</td> </tr> <tr> <td></td> <td>Lime fines</td> <td align="right">30000</td> </tr> <tr> <td></td> <td>Off Grade Lime / Dolime</td> <td align="right">10000</td> </tr> </tbody> </table>	Sr. No.	Product	Products	Quantity (MT/month)	1.	Pellet plant	Pellets	4000000	2.	HBI/DRI plant (1 no)	HBI/DRI	1850000		Iron Ore Fines	268000	3.	Corex plant (2 nos.)	Hot Metal	1700000		Granulated Slag	510000		Granulated pigIron	68292	4.	Blast furnace & sinter plant (2 nos. replace with 1. No)	Hot Metal	2040000		Granulated Slag	612000	5.	Steel melt shop (4 EAF & 4.1 F)	Liquid Steel	5000000		Slag	1000000		Iron fines	62400	6.	Caster & shop (4 slab & 2 billet caster)	Slabs from SlabCaster	4900000		Billets from Billetcaster	2370000	7.	CSP& Hot Rolling Mill & long products Mill	Hot Rolled Coil	3500000		Mill Scale	120000		Rebar	1599996		Wire Rod	699996	8.	Lime plant (3 nos.)	Lime / Do-lime	450000		Lime Stone / Dolomite chips	110000		Lime fines	30000		Off Grade Lime / Dolime	10000	
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2.1	SUBJECT TO SPECIFIC CONDITION																																																																												
1	Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water and you shall strictly comply with condition of NOC granted from CGWA.	Not Applicable Not withdrawing Ground Water																																																																											
2	Industry shall Manage Solid Waste generated from industrial activities as per Solid Waste Management Rules-2016[Solid waste define in rule-3(46)]	Complied																																																																											
3	As per provisions of Rule 18 of Solid Waste Management Rules-2016, You are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement 'refused derived fuel'.	Company is in continuous discussion with Surat Municipal Corporation(SMC) to request 5% of the fuel in Utilities by RDF.																																																																											
4	Industry shall provide dedicated storage facility for fly ash	Not Applicable Not generating Fly Ash during Manufacturing Activities.																																																																											
5	Industry shall Comply with fly ash notification 1999 as amended from time to time.	Not Applicable Not generating Fly Ash during Manufacturing Activities.																																																																											



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3.	CONDITION UNDER WATER ACT, 1986	58																																										
3.1	Source of Water-Bore well	Source of Water – Surface water																																										
3.2	The quantity of fresh water consumption for industrial purpose shall not exceed 118911 Kl/Day.	Complied.																																										
3.3	The quantity of fresh water consumption for Domestic purpose shall not exceed 1800 Kl/Day.	Complied.																																										
3.4	The quantity of industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 27405 KL/Day .However, discharge shall be within the concerned quantity mentioned in consent of the whole plant.	Complied																																										
3.5	The quantity of Domestic wastewater (Sewage) shall not exceed 1500 KL/Day.	Complied																																										
3.6	<p>(A) The applicant shall provide adequate effluent treatment system in order to achieve the quality of the treated effluent as per GPCB norms mentioned below.</p> <table border="1" data-bbox="375 558 1052 1392"> <thead> <tr> <th>Parameters</th> <th>GPCB Norms</th> </tr> </thead> <tbody> <tr> <td>PH</td> <td>6.5 to 8.5</td> </tr> <tr> <td>Temperature (pt.co.scale) in units</td> <td>40° C Colour 100 units</td> </tr> <tr> <td>Suspended solids</td> <td>100 mg/l</td> </tr> <tr> <td>Oil and grease</td> <td>10 mg/l</td> </tr> <tr> <td>Phenolic compounds</td> <td>1 mg/l</td> </tr> <tr> <td>Sulphides</td> <td>2 mg/l</td> </tr> <tr> <td>Ammonical Nitrogen</td> <td>50 mg/l</td> </tr> <tr> <td>Total Chromium</td> <td>2 mg/l</td> </tr> <tr> <td>Hexavalent chromium</td> <td>0.1 mg/l</td> </tr> <tr> <td>BOD (5 days at 200 C)</td> <td>30 mg/l</td> </tr> <tr> <td>COD</td> <td>100 mg/l</td> </tr> <tr> <td>Cyanides</td> <td>0.2 mg/l</td> </tr> <tr> <td>Fluorides</td> <td>1.5 mg/l</td> </tr> <tr> <td>Lead</td> <td>0.1 mg/l</td> </tr> <tr> <td>Copper</td> <td>2 mg/l</td> </tr> <tr> <td>Nickel</td> <td>3 mg/l</td> </tr> <tr> <td>Zinc</td> <td>5 mg/l</td> </tr> <tr> <td>Chloride</td> <td>600 mg/l</td> </tr> <tr> <td>Sulphate</td> <td>1000 mg/l</td> </tr> <tr> <td>Bio-Assay Test</td> <td>90% Survival of fish after 96 hours in 100 % Effluent</td> </tr> </tbody> </table>	Parameters	GPCB Norms	PH	6.5 to 8.5	Temperature (pt.co.scale) in units	40° C Colour 100 units	Suspended solids	100 mg/l	Oil and grease	10 mg/l	Phenolic compounds	1 mg/l	Sulphides	2 mg/l	Ammonical Nitrogen	50 mg/l	Total Chromium	2 mg/l	Hexavalent chromium	0.1 mg/l	BOD (5 days at 200 C)	30 mg/l	COD	100 mg/l	Cyanides	0.2 mg/l	Fluorides	1.5 mg/l	Lead	0.1 mg/l	Copper	2 mg/l	Nickel	3 mg/l	Zinc	5 mg/l	Chloride	600 mg/l	Sulphate	1000 mg/l	Bio-Assay Test	90% Survival of fish after 96 hours in 100 % Effluent	Complied
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3.7	The Final Treated effluent confirming to the above standards shall be reused in the plant and shall be utilized on own land for gardening and plantation purposes and shall not discharged treated wastewater in to surrounding environment.	Complied																																										
3.8	<p>Domestic Effluent @ 380 m³/day shall be disposed of through septic tank / soak pit system & @ 782m³/day shall be treated separately to confirm to the following standard and utilized on land for plantation or gardening within the factory premises.</p> <table border="1" data-bbox="375 1671 980 1801"> <thead> <tr> <th>Parameters</th> <th>GPCB Norms</th> </tr> </thead> <tbody> <tr> <td>BOD (5 days at 20° C)</td> <td>Less than 20 mg/l</td> </tr> <tr> <td>Suspended Solids</td> <td>Less than 30 mg/l</td> </tr> <tr> <td>Residual Chlorine</td> <td>Minimum 0.5 mg/l</td> </tr> </tbody> </table>	Parameters	GPCB Norms	BOD (5 days at 20° C)	Less than 20 mg/l	Suspended Solids	Less than 30 mg/l	Residual Chlorine	Minimum 0.5 mg/l	Complied																																		
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4.	CONDITIONS UNDER AIR ACT: 2681					
4.1	The following shall be used as fuel.					Complied
	Sr. No.	Utility	Fuel	Total Quantity		
1	HBI/DRI Plant	BG (NM3/Month)	292,72,700 Nm ³ /Month			
			Reducing gas (corex off gas after CO ₂ absorption)	2470,00,000 Nm ³ /Month		
2	COREX Plant	Natural Gas	14,50,000 Nm ³ /Month			
3	SMS Plant, caster shop & CSP Plant & long product mill	Natural Gas	10,00,0000 Nm ³ /Month			
4	Blast Furnace Plant	BF gas	3,01,876 Nm ³ /Hr			
5	Lime Plant	Natural Gas	1,950,000 Nm ³ /Month			
6	Pellet Plant	Natural Gas	4,20,000 Nm ³ /Month			
4.2	The applicant shall install & operate comprehensive adequate air pollution control system to achieve prescribed norms.					Complied
4.3	The flue gas emission through stack attached to furnace conform to the following standards.					Complied.
Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control System	Parameter	Permissible Limit	
(A) Pellet Plant						
1	Indurating Grinding	35	ESP/ Bag Filter	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm	
(B) Blast Furnace						
2	Stove and Fume Extraction system	75	Fume Extraction System (FES) with Bag Filter / Dust Suppression system	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm	

3	Stock House	45	2682 D-Dusting System with Bag Filter	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm	60	
4	Turbo blower/ Boiler 1 & 2	100	---	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm		
5	Slag granulation plant	70	---	# Air Vents to slag granulation vessel only during tapping.			
6	Hot metal Transfer/Fume Exhaust	45	FES System with Bag Filter	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm		
7	Sinter Plant process stack	60	ESP	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm		
8	Sinter Plant process stack	30	ESP	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm		
(C) SMS Plant							
9	FES (Fume Extraction System)	45	Bag Filter	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm		
10	FES (Fume Extraction System)	45	Bag Filter	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm		
11	FES (Fume Extraction System)	45	Bag Filter	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm		
12	FES (Fume Extraction System)	45	Bag Filter	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm		
(D) Rebar & Wire Road Mill							
13	RHF (Reheating Furnace)	60	---	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm		
14	RHF (Reheating Furnace)	60	---	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm		
15	RHF (Reheating Furnace)	60	---	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm		
(E) CSP Plant							

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16 to 18	Tunnel Furnace-1 (3Nos.)	60	2683	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm	61
19 to 21	Tunnel Furnace-2 (3Nos.)	60	---	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm	
22 to 24	Tunnel Furnace-3 (3Nos.)	60	---	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm	

4.4 There process emission through various stack / vent or reactor, process shall confirm to the following standards. Complied.

Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control System	Parameter	Permissible Limit
(A) Pellet Plant					
1	Feed End	33	ESP/BF	Particulate Matter	150 mg/Nm ³
2	Discharge End	30	ESP/BF	Particulate Matter	150 mg/Nm ³
3	Hearth Layer Separation	20	ESP/BF	Particulate Matter	150 mg/Nm ³
4	Additive Grinding	32	ESP/BF	Particulate Matter	150 mg/Nm ³
(B) Blast Furnace					
5	Gas flare	50	---	# Only flaring excess BF gas	
6	Pulverized Coal injection	50	De-dusting System with BF	Particulate Matter	150 mg/Nm ³
7	De-dusting for mixer	50	De-dusting System with BF	Particulate Matter	150 mg/Nm ³
(C) HBI/DRI Plant					
8	Recuperator	40	Ventury Scrubber	Particulate Matter	150 mg/Nm ³
9	Process dust collection system (PDCS)	20	Dust collection Scrubber	Particulate Matter	150 mg/Nm ³
10	Junction House-23	30	Dust collection Scrubber	Particulate Matter	150 mg/Nm ³
11	Junction house-24	30	Dust collection Scrubber	Particulate Matter	150 mg/Nm ³

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(D) COREX Plant						62
12	FES of Cast House	30	2684 Bag Filter	Particulate Matter	150 mg/Nm3	
13	FES of Cast House	30	Bag Filter	Particulate Matter	150 mg/Nm3	
14	Gas Flare	30	---	Particulate Matter SO ₂ NO _x	150 mg/Nm3 100 ppm 50 ppm	
15	Gas Flare	30	---	Particulate Matter SO ₂ NO _x	150 mg/Nm3 100 ppm 50 ppm	
16	FES Stock house oxide line	30	BF with De-dusting System	Particulate Matter	150 mg/Nm3	
17	FES Stock house oxide line	30	BF with De-dusting System	Particulate Matter	150 mg/Nm3	
18	FES Stock house coal line	30	BF with De-dusting System	Particulate Matter	150 mg/Nm3	
19	FES Stock house coal line	30	BF with De-dusting System	Particulate Matter	150 mg/Nm3	
20	De-Dusting Coal drying	30	BF with De-dusting System	Particulate Matter	150 mg/Nm3	
21	De-Dusting Coal drying	30	BF with De-dusting System	Particulate Matter	150 mg/Nm3	
22	De-Dusting Coal drying	20	BF with De-dusting System	Particulate Matter	150 mg/Nm3	
23	De-Dusting Coal transportation	30	BF with De-dusting System	Particulate Matter	150 mg/Nm3	
24	De-Dusting Coal transportation	18	BF with De-dusting System	Particulate Matter	150 mg/Nm3	
25	De-Dusting Coal Blending	18	BF with De-dusting System	Particulate Matter	150 mg/Nm3	
(E) Lime Plant						
26	Lime/Dolime Plant	45	Bag Filter	Particulate Matter	150 mg/Nm3	
27	Lime/Dolime Plant	45	Bag Filter	Particulate Matter	150 mg/Nm3	
28	Lime/Dolime Plant	45	Bag Filter	Particulate Matter	150 mg/Nm3	

4.5	All bag filter shall be designed with adequate filtration rate.	Complied.																									
4.6	Electronic precipitator shall be designed in such a way that they shall be capable of removal of particulate loading in the flue gas. The treated flue gas shall meet the GPCB/CPCB/MOEF specified norms of discharge.	Complied.																									
4.7	All cyclone separator shall be adequately designed for particulate specific diameters and removal efficiency.	Complied.																									
4.8	The concentration of the following parameters in the ambient air within the premises of the industry and a distance of from the source other than the stack. Vent shall not exceed the following levels.	Complied																									
<table border="1"> <thead> <tr> <th rowspan="2">Parameters</th> <th colspan="2">Permissible Limit (Microgram/m³)</th> </tr> <tr> <th>Annual</th> <th>24 Hrs. Average</th> </tr> </thead> <tbody> <tr> <td>Particulate Matter – 10 (PM10)</td> <td>60</td> <td>100</td> </tr> <tr> <td>Particulate Matter – 12.5 (PM2.5)</td> <td>40</td> <td>60</td> </tr> <tr> <td>SO₂</td> <td>50</td> <td>80</td> </tr> <tr> <td>NO_x</td> <td>40</td> <td>80</td> </tr> </tbody> </table>			Parameters	Permissible Limit (Microgram/m ³)		Annual	24 Hrs. Average	Particulate Matter – 10 (PM10)	60	100	Particulate Matter – 12.5 (PM2.5)	40	60	SO ₂	50	80	NO _x	40	80								
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4.9	The applicant shall provide portholes, ladder, platform etc. at chimney(s) for monitoring the air emissions and the same shall be open for inspection to land for use of Board's staff. The chimney(s) vents attached to various sources of emissions shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.	Complied.																									
4.10	The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.	Complied																									
6.	AUTHORIZATION AS PER HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]																										
6.1	Number of authorization: 108150, Date of issue: 20/05/2020	Complied																									
6.2	M/s. ArcelorMittal Nippon Steel India Limited (Conarc Division), is hereby granted an authorization to operate facility for following Hazardous wastes on the premises situated at plot No.191 to 195,197,198,418,421,422,424 to 428, 27 Km, Surat - Hazira Road, Hazira 394 270, Dist. Surat.	Complied																									
<table border="1"> <thead> <tr> <th>Sr. No.</th> <th>Waste Description</th> <th>MT/Year</th> <th>Schedule- I</th> <th>Facility</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Chemical sludge from waste water treatment</td> <td>15000</td> <td>35.3</td> <td>Collection, storage, transportation and disposal at GPCB approved TSDF site.</td> </tr> <tr> <td>2</td> <td>Used Oil</td> <td>928</td> <td>5.1</td> <td>Collection, storage, transportation and disposal by selling to register re-refiners.</td> </tr> <tr> <td>3</td> <td>Waste or residues containing oil</td> <td>5</td> <td>5.2</td> <td>Collection, storage, transportation and disposal by selling to register re-refiners.</td> </tr> <tr> <td>4</td> <td>Empty Barrels / containers / Liners / Contaminated with hazardous chemicals / Wastes</td> <td>4690</td> <td>33.1</td> <td>Collection, storage, transportation and disposal to authorized decontaminator.</td> </tr> </tbody> </table>			Sr. No.	Waste Description	MT/Year	Schedule- I	Facility	1	Chemical sludge from waste water treatment	15000	35.3	Collection, storage, transportation and disposal at GPCB approved TSDF site.	2	Used Oil	928	5.1	Collection, storage, transportation and disposal by selling to register re-refiners.	3	Waste or residues containing oil	5	5.2	Collection, storage, transportation and disposal by selling to register re-refiners.	4	Empty Barrels / containers / Liners / Contaminated with hazardous chemicals / Wastes	4690	33.1	Collection, storage, transportation and disposal to authorized decontaminator.
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6.3	The authorization shall be valid up to 31-03-2024 2686 64	Complied
6.4	The authorization is subject to the conditions stated below and such other condition as may be specified in the rules from time to time under the Environment Protection Act – 1986 and Haz. Waste (M&H and TM) Rules 2008.	Complied
6.5	The authorization is granted to operate a facility for collection, storage, within factory premises, transportation and ultimate disposal of hazardous waste as per condition no 6.2 to the industry having valid CCA of this board.	Complied
7	TERMS AND CONDITIONS OF AUTHORISATION	
7.1	The applicant shall comply with the provision of the Environment Protection Act, 1986 and the rules made there under.	Complied
7.2	The authorization shall be produced for inspection at the request of an officer authorized by the GPCB.	Complied
7.3	The persons authorized shall not rent, lend, sell, transfer or otherwise transport the HW without obtaining prior permission of the GPCB.	Complied
7.4	Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization	Complied
7.5	The person authorized shall comply with the provision outlined in the central pollution control board guidelines on “Implementing and liabilities for environmental damages due to handling and disposal of handling and disposal of hazardous waste and penalty”	Complied
7.6	The person authorized shall comply with the provisions outlined in the central pollution control board guidelines on “implementing liabilities for environmental damages due to handling and disposal of hazardous waste and penalty.”	Complied
7.7	It is the duty of the authorized person to take prior permission of the GPCB to close down the facility.	Complied
7.8	An application for renewal of an authorization shall be made as laid down in rule 6(2) under Hazardous and Other Waste management and transboundary Rules, 2016.	Complied
7.9	The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operations.	Complied
7.10	The record of consumption and fare of the imported hazardous and other waste shall be maintained.	Complied
7.11	The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre- processing or utilization of imported hazardous or other waste shall be treated and disposal of as per specific condition of authorization.	Complied
7.12	The importer or exporter shall bear the cost of import or export and mitigation of damages if any.	Complied
7.13	Any other condition for compliance as per the guidelines issued by the ministry of environment, Forest and Climate Change or Central Pollution Control Board from time to time.	Complied
7.14	The waste generator shall be totally responsible for (i.e. Collection, Storage, Transportation, and Ultimate Disposal) the wastes generated.	Complied
7.15	Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30 th day of every year for the proceeding period April to March.	Complied
7.16	In case of any accident, details of the same shall be submitted on form-11 to Gujarat pollution Control Board.	Complied
7.17	As per “Public Liability Insurance Act-1991” Company shall get insurance policy, If applicable.	Complied
7.18	Empty Drums and container of toxic and hazard material shall be treated as per guidelines published for “management & handling of discarded container”. Records of the same shall be maintained forwarded to Gujarat Pollution Control Board.	Complied
7.19	In case of transport of hazardous waste to a facility for (i.e. treatment, Storage and disposal) existing in a state other than the state where hazardous waste wastes are generated	Complied

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	, the occupier shall obtain 'No Objection Certificate' from the state pollution control board committee of the concerned state of union territory administration where the facility exists.	65
7.20	Unit Shall take all concrete measures to show sensible result in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with form-4.	Complied
7.21	Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Supreme court's order in W.P.No 657 of 1995 dated 14 th October 2003.	Complied
7.22	Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste and air emissions and solid hazardous wastes generated within the factory premises.	Complied
8	General Condition	
8.1	Any change in personnel, equipment or working conditions as mentioned in the in the consent should be intimated to this board	Complied
8.2	Applicant shall also comply with the general conditions as in annexure 1	Complied
8.3	Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standard laid down such information shall be forthwith reported to board, concerned police station, office of directorate of health services, department of explosives, Inspectorate of factories and local body.	Complied
8.4	In case of failure of pollution control equipment, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.	Complied
8.5	The Environment Management Unit/Shell be setup to ensure implementation on and monitoring of environmental safe guards and other conditions stipulated by statutory authorities. The environmental management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environment statements.	Complied
8.6	The Environmental Audit Shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this state board latest by 30 th September every year	Complied
8.7	The Board reserves the right to review and/or revoke the consent and/or make variations in the condition, which the board deems, fit in accordance with section 27 of the Act.	Complied
8.8	In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the board.	Complied
8.9	Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Supreme court's order in W.P.No 657 of 1995 dated 14 th October 2003.	Complied
9	Specific Condition	
9.1	The Authorized actual user of hazardous and other waste shall maintain records of hazardous and other wastes purchased in a passbook issued by the state pollution control board along with the authorization.	Complied
9.2	Handling over the hazardous and other waste to the authorized actual user shall be only after making the entry in the passbook of the actual user.	Complied
9.3	In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standard and the condition specified in the authorization for hazardous and other waste shall be submitted to SPCB.	Complied
9.4	The occupier of the facility shall comply the standard operating procedure / guidelines published by MOEF&CC or CPCB or GPCB from time to time.	Complied
9.5	Unit shall comply provision of E-Waste Management Rules-2016.	Complied



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9.6	The Disposal of Hazardous waste shall be carried out as per the waste management hierarchy.	Complied
9.7	The occupier of facilities shall not store the hazardous waste and other waste for a period not exceeding ninety days. Prior permission of the board shall be obtained for extension of the storage period.	Complied
9.8	The occupier shall maintain the records of generation, sale, storage, transport, recycling, co-processing and disposal of hazardous waste and make available during inspection.	Complied
9.9	The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.	Complied



AMNS/GPCB/ HRC Division/10-23
31.10.2023

To,
The Regional Officer
Gujarat Pollution Control Board, Surat

Subject: Reply to the observations made during the site visit of GPCB officials on
25.10.2023 at M/s. ArcelorMittal Nippon Steel India Limited (HRC Division)
GPCB Login ID: 20680

Reference: GPCB officials site visit dated 25.10.2023

Dear Madam,

Please, find below the pointwise reply to the observations made by GPCB Officials during their site visit:

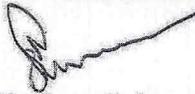
S. No.	Observation	Compliance Status
1	Point wise compliance of written instructions given in previous visit to be submitted with necessary supporting evidence.	Point wise compliance of written instructions given in previous visits submitted to board with necessary supporting evidence. Also uploaded the same on the Extra document ROH tag in GPCB XGN portal.
2	Submit the readings of installed OCEMS installed with plant for the last 15 days.	OCEMS readings for last 15 days submitted as Annexure - 1.
3	Strictly adhere to all conditions of EC and CCA.	Unit is adhering to all conditions of EC and CCA. EC & CCA compliance report submitted as Annexure - 2.
4	Details to be submitted for last three months Production, Water, Fuel Consumption, Wastewater generation & discharge(reuse), Hazardous Waste / Solid waste generation, stock & disposal.	Please, find attached last three months production, water, fuel consumption, wastewater generation & discharge (reuse), Hazardous Waste / Solid waste generation, stock & disposal details as Annexure-3.

Hope above are in line with your requirement.

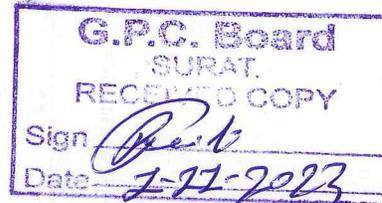
Thanking you.

Yours faithfully,

For, M/s. ArcelorMittal Nippon Steel India Limited (HRC Division)


R.S. Sankara Subramanian
Head – Environment

CC: Unit Head – Surat, GPCB, Gandhinagar.





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SMARTER
STEELS
BRIGHTER
FUTURES

Site Name: ArcelorMittal Nippon Steel India Limited (HRC Division) - GPCB ID 20680

Sl No.	Date	CRM-Plant								
		FES_Line_1-SO2 - (mg/Nm3)	FES_Line_1-NOx - (mg/Nm3)	FES_Line_2-SO2 - (mg/Nm3)	FES_Line_2-NOx - (mg/Nm3)	CRM_GALVANI ZING_LINE_1- SO2 - (mg/Nm3)	CRM_GALVANIZI NG_LINE_1-NOx - (mg/Nm3)	CRM_GALVANIZI NG_LINE_2-SO2 - (mg/Nm3)	CRM_GALVANIZ ING_LINE_2- NOx - (mg/Nm3)	CRM_RSD_STEA M_BOILER-SO2 - (mg/Nm3)
1	2023-10-10	16.9	21.8	3.5	11.7	7.1	13.9	5.8	19.2	11.1
2	2023-10-11	17.3	21.8	3.4	11.1	7.2	14	5.7	18	10.9
3	2023-10-12	16.7	21.9	3.9	10.6	7.5	14	5.7	18.3	10.9
4	2023-10-13	17	22.1	4.3	10.6	7.7	13.6	5.5	19.2	9.4
5	2023-10-14	17	21.9	4.4	10.5	7.7	13.7	5.3	17.9	9.2
6	2023-10-15	17.5	22.7	4.5	10.7	7.2	13.8	5.3	20.9	10.4
7	2023-10-16	18.6	22.9	4.5	10.6	7	13.8	5.3	19.4	11.6
8	2023-10-17	17	21.9	4.4	10.3	6.9	13.8	5.3	19.2	9.9
9	2023-10-18	16.8	22.2	4.7	9	6.8	13.8	5.6	21.2	9.8
10	2023-10-19	16.9	21.7	4.5	8.7	6.9	13.5	5.9	24.8	9.5
11	2023-10-20	16.7	21.9	4.5	8.2	9.1	13.6	5.8	21.9	9.3
12	2023-10-21	17.6	21.9	4.3	8.8	13.7	13.8	5.6	21.4	9.2
13	2023-10-22	16.9	22.1	4.3	8.7	14.7	13.8	5.4	20.8	NA
14	2023-10-23	16.8	21.6	4.5	7.7	15.2	13.9	5.4	23.1	10
15	2023-10-24	16.8	21.6	4.3	7.8	15.2	13.9	5.3	22.3	9.7
16	2023-10-25	16.8	22.1	4.4	6.7	15.6	14	5.5	21.2	10.8

Note : - Analyzer under maintenance



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					Lime Plant-A				HSM-Plant			
CRM_RSD_STE AM_BOILER- NOx - (mg/Nm3)	CRM_RSD_STE AM_BOILER- PM - (mg/Nm3)	CRM_BAF- SO2 - (mg/Nm3)	CRM_BAF- NOx - (mg/Nm3)	CRM_BAF- PM - (mg/Nm3)	Lime_Kiln_1- PM - (mg/Nm3)	Lime_Kiln_2- PM - (mg/Nm3)	Lime_Kiln_3- PM - (mg/Nm3)	Lime_Kiln_4- PM - (mg/Nm3)	HSM_RHF_1- SO2 - (mg/Nm3)	HSM_RHF_1- NOx - (mg/Nm3)	HSM_RHF_1- PM - (mg/Nm3)	HSM_RHF_2- SO2 - (mg/Nm3)
15.1	8.2	13.2	18.2	2.2	26.9	63.3	8.6	12.4	4.2	16.4	9.8	9.9
15.5	8	11	12.7	3.2	28.7	67.9	9.3	11.4	4.2	18.6	9.2	9.9
16.6	8	12.3	62.4	1.7	33.7	59.4	19.6	23.2	3.9	16.1	9.4	9.9
16.1	8.2	13.1	75.4	1.7	27.8	16.8	27.7	44.7	5.3	13.5	9	9.6
14.3	9.5	13.3	43.9	0.5	31	22.7	23.9	35.6	4.5	15.4	8.5	9.7
15.3	9.7	12.3	9.5	3.3	27.8	36.8	25.6	44	4.2	15.4	8.8	9.8
16.3	9.9	12.7	12.4	1.4	25.3	21.2	24.1	40.7	4.2	15.4	8.7	9.8
12.5	10.5	6.6	7	2.2	29.1	18.6	26.1	55.9	3.9	16.5	9	9.8
11.2	9.6	4.6	1.9	2.3	25.8	18.8	31.2	49.1	4.1	16	8.9	9.8
11.2	10	13.4	6.6	2.3	24.7	20.5	19.6	31.1	4.5	14.2	8.9	9.8
10	9.5	12.1	4.5	2.2	26.9	19.9	18.2	37.8	10.9	14.3	8.9	9
9.8	10.6	13	6	1.5	27.8	20.7	23.5	44.2	5.7	20.2	9.1	9.2
NA	NA	11.8	4.2	2	29	20.3	28.4	47.2	3.7	20.4	8.8	8.3
11.6	9.1	12.8	5	1.3	31	23.6	23.3	56.6	17.3	16	9.2	7.7
11	10.4	12.8	4.8	3.2	28.7	22	28.2	52.8	4.5	23.2	9.3	7.4
11.3	10.3	15.4	4.2	2.1	27.4	19.4	21.3	47.4	14.5	10	9.1	7.2



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HBI-Plant										
HSM_RHF_2-NOx - (mg/Nm3)	HSM_RHF_2-PM - (mg/Nm3)	HBI_REC_5-PM - (mg/Nm3)	HBI_PDCS_5-PM - (mg/Nm3)	HBI_PDCS_1-PM - (mg/Nm3)	HBI_PDCS_2-PM - (mg/Nm3)	HBI_PDCS_3-PM - (mg/Nm3)	HBI_PDCS_4-PM - (mg/Nm3)	HBI_RECUP_1-PM - (mg/Nm3)	HBI_RECUP_2-PM - (mg/Nm3)	HBI_RECUP_3-PM - (mg/Nm3)
14.7	7.4	7.4	2.5	18.5	1.3	1	14.5	7.7	0.9	13.5
14.7	7.2	10.3	5.1	19.2	3.6	1	13.5	7.8	0.9	13.6
14.7	7.3	7.7	4.1	18.7	5.5	1	17.4	7.9	0.8	12.9
14.7	7.2	7.9	3.5	28	4.3	1.2	60.8	7.7	0.9	12.2
14.7	7.4	8.2	5.6	18.4	9.6	1	16.8	7.6	1	13.8
14.7	7.3	7.9	2.6	16.5	9.3	1.3	15.1	7.7	0.7	12.4
14.7	7.3	10.3	2.8	19.8	5.3	1	42.9	7.7	0.7	9
14.7	7.3	8	2	29.5	7.4	1	24.9	7.7	0.7	8.1
14.7	7.4	8	2.7	3	5.5	1	37.1	7.5	0.7	10
14.7	7.1	7.7	3.6	27.1	8.3	1.2	16.4	7.4	0.7	13.2
14.6	7.1	7.7	2.9	11.8	5	1	15	12.1	0.7	18.5
14.6	6.9	7.8	3.1	1.9	4.8	1	18.1	9.1	0.7	6.9
14.6	7	34.1	2.6	5.2	1.4	1	14.6	7.2	0.6	6.7
14.6	7	7.7	3.6	6.3	5.1	1.2	16.5	7.8	0.7	6.4
14.6	7	23	3.4	1.7	1	1	16.2	7.9	0.7	6.3
14.7	7	9.8	3.2	0.9	1.6	1	14.5	7.7	0.7	6.1

				HRC-Boiler			EAF(Electric Arc Furnace)		
HBI_RECUP_4-PM - (mg/Nm3)	HBI_CPP_25M W-SO2 - (mg/Nm3)	HBI_CPP_25M W-NOx - (mg/Nm3)	HBI_CPP_25M W-PM - (mg/Nm3)	HRC_BOILER_1_2-PM - (mg/Nm3)	HRC_BOILER_1_2-SO2 - (mg/Nm3)	HRC_BOILER_1_2-NOx - (mg/Nm3)	EAF_1_2-PM - (mg/Nm3)	EAF_3-PM - (mg/Nm3)	EAF_4-PM - (mg/Nm3)
9.6	14.1	10.2	1.8	8.2	5	7.9	11.5	26.4	29
6.4	15.2	10	1.5	8.2	5	7.9	12.1	29	29.1
210.8	13.7	9.9	1.9	7.5	5	7.9	16	24.2	29
-	13	10.1	1.3	8.1	5	7.9	16.8	28.1	18
-	13.6	10	1.9	7.7	5	7.9	18	25.6	31.4
-	12.5	10	3	7.7	5	7.9	17.7	29.3	29.6
-	14.4	10.1	4.2	7.7	5	7.9	14.6	40.2	27.5
-	14.3	10	4.6	11	5	7.9	12.2	33.7	26.6
-	14.5	10	4.3	8.9	5	7.9	12.7	34.6	26.6
-	15.2	10.7	4.8	7.8	5	7.9	13	37.2	26.9
8.8	21.4	11.4	4.9	7.7	5	7.9	13	39.4	26.9
7.3	13.8	10	4.7	9.3	5	7.9	11.3	47.9	27
7.2	13.5	10.1	4.7	-	-	-	12.9	37.6	32.8
6.5	13.1	10.1	5.1	7.6	5	7.3	11.8	42.5	30.9
6.9	24	13.6	4.8	7.8	5	7.1	9.6	46.9	27.1
7.3	13.7	10.4	4.9	7.1	5	7.1	9.4	68.8	26.8

Compliance status of Environmental Clearance for Expansion of Existing Steel Plant up to 4.5 MTPA of Essar Steel Ltd (Phase – II) vide File No. J-11011/74- III / 2006 - IA.II (I) dated 29th May, 2008

COND . NO.	POINTS TO BE COMPLIED	COMPLIANCE STATUS
A	Specific Conditions	
i	The Ministry's environmental clearance accorded for the expansion of integrated steel plant (4.5 MMTPA) in Phase II - Approved 1 st June 2006 for the proposed expansion in the name of M/s. Essar Steel Ltd. The Ministry has issued the environmental clearance for the proposed expansion of the plant on 1 st June 2006.	
ii	The Ministry's environmental clearance accorded for the expansion of integrated steel plant (4.5 MMTPA) in Phase II - Approved 1 st June 2006 for the proposed expansion in the name of M/s. Essar Steel Ltd. The Ministry has issued the environmental clearance for the proposed expansion of the plant on 1 st June 2006. The Ministry has also issued the environmental clearance for the proposed expansion of the plant on 1 st June 2006.	Air pollution control measures are implemented. Adequate provision is made for the proposed expansion of the plant. The Ministry has issued the environmental clearance for the proposed expansion of the plant on 1 st June 2006. The Ministry has also issued the environmental clearance for the proposed expansion of the plant on 1 st June 2006.
iii	The Ministry's environmental clearance accorded for the expansion of integrated steel plant (4.5 MMTPA) in Phase II - Approved 1 st June 2006 for the proposed expansion in the name of M/s. Essar Steel Ltd. The Ministry has issued the environmental clearance for the proposed expansion of the plant on 1 st June 2006. The Ministry has also issued the environmental clearance for the proposed expansion of the plant on 1 st June 2006.	Required water treatment plant is in operation. The Ministry has issued the environmental clearance for the proposed expansion of the plant on 1 st June 2006. The Ministry has also issued the environmental clearance for the proposed expansion of the plant on 1 st June 2006.

In this contract, the contractor shall be responsible for the construction and maintenance of the road and drainage system. The contractor shall be responsible for the construction and maintenance of the road and drainage system. The contractor shall be responsible for the construction and maintenance of the road and drainage system.

During the construction period, the contractor shall be responsible for the construction and maintenance of the road and drainage system. The contractor shall be responsible for the construction and maintenance of the road and drainage system.

1. Return of the road to the contractor - 1. N



Return Road return to the contractor - 1. N



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Name: M/s. ArcelorMittal Nippon Steel India Limited (HRC Division)
Plot no: - 203-230,245-264,312-321, @27 Km Surat – Hazira Road,
Post Hazira – 394270,
Tal: Chorasi, Dist: Surat.

Sr. NO	Condition	STATUS			
1.	Consent Order No. AWH – 107719 Date of issue: 07/04/2020 & CCA Amendment Order No. H – 114725 date of issue 15-09-2021	---			
2.	The consents shall be valid up to 31/12/2024 for the use of outlet for the discharge of treated effluent& air emission and to operation of industrial plant for manufacturing of the following items/products:	Complied.			
	Sr . No	Products	Total Quantity inMT/Month		
	1	HBI (Module I-V)	HBI	498333	Complied.
	2		Iron Ore Fines	68604	Byproduct - Complied.
	3		LPG	5400	Not in use
	4	HRC Plant (EAF, Caster, HSM, SC)	HR Coils	375000	Complied
	5		Mill Scale	12050	Byproduct - Complied
	6		Slag	98000	Byproduct - Complied
	7		Iron fines	6000	Byproduct - Complied
	8	Lime Plant	Lime	40400	Complied
	9		Lime fines	8000	Byproduct - Complied
	10		Limestone / Do-lime Chips	10590	Byproduct - Complied
	11		Off Grade Lime / Do-lime	720	Byproduct - Complied
	12	Oxygen Plant	Oxygen (Gaseous)	371120000	Complied
	14		Oxygen (Liquid)	21240000	Complied
	13		Nitrogen (Gaseous)	34520000	Complied
	14		Argon	1058400	Complied
	15	CRM	Hot Rolled Pickled Coils/ Sheets	170000	Complied
	16		Cold rolled Coils / Sheets	108334	Complied
	17		Galvanized Sheets/ Coils	54167	Complied
	19		Coated Sheet/Coils	8334	Complied
	21		Iron Oxide	1050	Byproduct - Complied
	22	CPP-31 MW	Captive Power(MU/Day)	744MWH (31 MW)	Complied To be dismantled as part of expansion project.
	23	Extension of Existing Captive Jetty (734 Meters)	Extension of Existing Captive Jetty(734 Meters)	---	Complied Total Length 1190 Mts granted by MoEF&CC and inadvertently missed in CCA, during next renewal it will be updated.
	24	Waste Heat Recovery Based PP	Power	25 MW	Complied

SUBJECT TO SPECIFIC CONDITION - AWH – 107719 Date of issue: 07/04/2020		
1.	The applicant shall strictly comply with all condition stipulation in environment Clearance issued by ministry of Environment and Forest, New Delhi in order no. J-11011/74/2006 IA-II (I) dated 13/06/2016 and CRZ clearance for extension of existing Captive jetty vide order no. II-65/2005-IA-II Dated 18/09/2006 respectively.	Complied
2.	Industry shall comply with all specific conditions mentioned in Environmental Clearance issued by Govt. of India, Ministry of Environmental and Forest vide their letter no. J-11011/74/2006 IA-II (I)dated 13/06/2016.	Complied
3.	The unit shall strictly observe and comply with condition stipulation made in Environmental Clearance issued by MOEF, New Delhi in its Order No. J-11011/45/2004 IA-II (I) dated 07/11/2005.	Complied
4.	The applicant shall strictly observe and comply with various stipulation imposed by MOEF, NewDelhi in its Order No. J-11011/4/92 IA-II (I) dated 23/07/1992 & submit compliance report thereof.	Complied
5.	The application shall strictly have observed & comply with all condition Environmental Clearance granted by Ministry of Environmental and Forest vide letter no. J-13011/90/2006 IA-II (I) dated20/04/2007.	Complied
6.	Industry shall Managed Solid Waste generated from industrial activities as per Solid WasteManagement Rules-2016[Solid waste define in rule-3(46)].	Complied
7.	As per provisions of Rule 18 of Solid Waste Management Rules-2016, You are directed to make an arrangement in utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.	Company is in continuous discussion with Surat Municipal Corporation(SMC) to request 5% of the fuel in Utilities by RDF.
8.	Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water.	Not Applicable NOC is not required for withdrawal of ground water.
9.	The applicant shall strictly observed and comply with all condition of Environment Clearance granted by Ministry of Environment and Forest, vide letter no. J-11011/4/1992 IA-II (I) Dated 04/07/2005.	Complied
10.	Applicant shall comply with the Standard Operating Procedure for acid reuse will be complied with judiciously.	Complied Company has already installed Acid Regeneration Plant for maximum captive consumption any leftover Acid is being handed over to Rule 9 authorized recycler
11.	Spent Acid after regeneration shall be reused in this.	Complied Company has already installed Acid Regeneration Plant for maximum captive consumption any leftover Acid is being handed over to Rule 9 authorized recycler
SUBJECT TO SPECIFIC CONDITION - CCA Amendment Order No. H – 114725 date of issue 15-09-2021		
1.	There Shall be no change in existing production, capacity, water consumption, waster water generation, fuel consumption due to proposed CCA-Amendment.	Agreed
2.	Spent acid shall removed from by product & included in Hazardous waste.	Complied
3.	Industry shall comply with the provisions of Hazardous waste Rules 2016 & amendment thereof.	Complied
4.	To do retrofitting at D.G. Set for emission control and unit shall submit compliance with respect to Border circular No. GPCB/Air Action-03(1)(E0/599145/, dated: 27/08/2021 in the matter of NGT O.A. No. 681/2018.	Request submitted for excluding this condition considering very rare usage of DG sets

3. CONDITION UNDER WATER ACT:																																														
3.1	Source of Water-Bore well	Source of Water – Surface water																																												
3.2	The quantity of fresh water consumption for industrial purpose shall not exceed 93966 Kl/Day.	Complied.																																												
3.3	The quantity of fresh water consumption for Domestic purpose shall not exceed 2711 Kl/Day.																																													
3.4	The quantity of industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 19672 Kl/Day. However, discharge shall be within the concerned quantity mentioned in consent of the whole plant.	Complied																																												
3.5	The quantity of Domestic wastewater (Sewage) shall not exceed 1173 Kl/Day.	Complied																																												
3.6	(A) The applicant shall provide adequate effluent treatment system in order to achieve the quality of the treated effluent as per GPCB norms mentioned below. (HBI & HRC Plant) :-	Complied																																												
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3.7	The final treated effluent confirming to the above standards shall be discharged in to Estuary Zone of river tapi through closed pipe through one outlet only.	Complied																																							
3.8	Domestic Effluent @ 380 m ³ /day shall be disposed of through septic tank / soak pit system & @ 782 m ³ /day shall be treated separately to confirm to the following standard and utilized on land for plantation or gardening within the factory premises.	Complied																																							
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4.2	Applicant shall install & Operate air pollution control system in order to achieve norms prescribed below.	Complied																																							



4.3	The flue gas emission through stack attached to boiler/ furnace/ heater shall conform to the following standards:-					Complied.
Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control System	Parameter	Permissible Limit	
(A) HRC Plant						
1	Boiler of HRC Plant	30	--	Particulate Matter SO ₂ NO _x	50 mg/Nm ³ 100 ppm 50 ppm	
2	Heat Recovery steam generator (HRSG)-31 MW	60	Tall Chimney	Particulate Matter SO ₂ NO _x	10 mg/Nm ³ 10 ppm 80 ppm	
3	Reheating furnace-1	88.5	--	Particulate Matter SO ₂ NO _x	100 mg/Nm ³ 40 ppm 125 ppm	
4	Reheating furnace-2	88.5	--	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 40 ppm 125 ppm	
5	Electric Arc Furnace 1 & 2	45	FES System 1 & 2 with bag filter	Particulate Matter	80 mg/Nm ³	
6	Electric Arc Furnace 3	45	FES System with bag filter	Particulate Matter	80 mg/Nm ³	
7	Electric Arc Furnace 4	45	FES System with bag filter	Particulate Matter	80 mg/Nm ³	
8	Normalizing furnace	30	--	Particulate Matter SO ₂	80 mg/Nm ³ 40 ppm	
(B) CRM Plant						
1	Boiler No.1 & 2 of CRM	30	--	Particulate Matter SO ₂ NO _x	50 mg/Nm ³ 100 ppm 50 ppm	
2	Batch Annealing Furnace (BAF)	20	--	Particulate Matter SO ₂ NO _x	50 mg/Nm ³ 100 ppm 50 ppm	
3	Heat Recovery Steam generator (HR SG)- 25 MW Waste Heat Recovery Based Power Plant	60	--	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 50 ppm 190 ppm	
4.4	There process emission through various stack / vent or reactor, process shall confirm to the following standards :-					Complied.
Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control System	Parameter	Permissible Limit	
(A) HBI Plant						
1	HBI Reformer cum Recuperator-1	30	Venturi Scrubber	Particulate Matter	50 mg/Nm ³	
2	Reformer cum Recuperator-2	30	Venturi Scrubber	Particulate Matter	50 mg/Nm ³	
3	Reformer cum Recuperator-3	30	Venturi Scrubber	Particulate Matter	50 mg/Nm ³	
4	Reformer cum Recuperator-4	40	Venturi Scrubber	Particulate Matter	50 mg/Nm ³	

5	Reformer cum Recuperator-5	40	Venturi Scrubber	Particulate Matter	50 mg/Nm ³
6	HBI Process Dust Collection system(PDCS)-1	20	Venturi Scrubber + Hydro Cyclone	Particulate Matter	40 mg/Nm ³
7	Process Dust Collection system-2	20	Venturi Scrubber + Hydro Cyclone	Particulate Matter	40 mg/Nm ³
8	Process Dust Collection system-3	20	Venturi Scrubber + Hydro Cyclone	Particulate Matter	40 mg/Nm ³
9	Process Dust Collection system-4	20	Venturi Scrubber + Hydro Cyclone	Particulate Matter	40 mg/Nm ³
10	Process Dust Collection system-5	25	Venturi Scrubber + Hydro Cyclone	Particulate Matter	40 mg/Nm ³
(B) Lime Plant					
1	Lime plant Kiln-1	45	Bag Filter	Particulate matter	150 mg/Nm ³
2	Lime plant Kiln-2	45	Bag Filter	Particulate matter	150 mg/Nm ³
3	Lime plant Kiln-3	45	Bag Filter	Particulate matter	150 mg/Nm ³
4	Lime plant Kiln-4	45	Bag Filter	Particulate matter	150 mg/Nm ³
(C) CRM Plant					
1	HCL Scrubber attached to pickling operation (Line-1)	25	HCL Scrubber	HCL	20 mg/Nm ³
2	HCL Scrubber attached to Pickling Operation (Line-2)	25	HCL Scrubber	HCL	20 mg/Nm ³
3	HCL fume Scrubber attached to Acid Regeneration Plant (ARP)	25	HCL Scrubber	HCL	20 mg/Nm ³
4	Fume Extraction system attached to cold Rolling Mill (Line-1)	30	FES System	SO ₂ NO _x	40 mg/Nm ³ 25 mg/Nm ³
5	Fume Extraction system attached to cold Rolling Mill (Line-2)	30	FES System	SO ₂ NO _x	40 mg/Nm ³ 25 mg/Nm ³
6	Gas scrubber attached to galvanizing operation (Line-1)	30	Gas Scrubber	SO ₂ NO _x	40 mg/Nm ³ 25 mg/Nm ³
7	Gas scrubber attached to galvanizing operation (Line-2)	20	Gas Scrubber	SO ₂ NO _x	40 mg/Nm ³ 25 mg/Nm ³
(D) Pickling Plant					

	1	Pickling Line	30	Water Scrubber	HCL	20 mg/Nm3	
4.5	Industry shall take adequate measures to control dusting due to storage transportation & handling Coal & Fly ash.						Complied
4.6	Industry shall comply with Coal handling guideline of the Board.						In-progress
4.7	Industry shall comply with fly ash notification 1999 as amendment from time to time.						Not Applicable No generation of Fly Ash
4.8	The concentration of the following parameters in the ambient air within the premises of the industry and a distance of from the source other than the stack. Vent shall not exceed the following levels.						Complied
	Parameters		Permissible Limit (Microgram/m3)				
			Annual	24 Hrs. Average			
	Particulate Matter – 10 (PM10)		60	100			
	Particulate Matter – 10 (PM2.5)		40	60			
	SO ₂		50	80			
	NO _x		40	80			
4.9	The applicant shall provide portholes, ladder, platform etc. at chimney(s) for monitoring the air emissions and the same shall be open for inspection to land for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-I, S-2, etc. and these shall be painted/displayed to facilitate identification.						Complied.
4.10	The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.						Complied
5	Authorization as per Hazardous and other waste (management and transboundary) Rule,2016 Form-2 [See rule 6(2)]						
	Form of grant of authorization for occupier or operator handling hazardous waste						
5.1	Authorization order No.: 107719, Date of issue : 07/04/2020 & CCA Amendment Order No. H – 114725 date of issue 15-09-2021						Complied
5.2	M/s. ArcelorMittal Nippon Steel India Limited is hereby granted an authorization to operate facility for following Hazardous wastes on the premises situated at plot No. to 203-230, 245-264, 312-321, 27 Km, Surat - Hazira Road, Hazira 394 270, Dist. Surat.						Complied
	Sr. No.	Waste	Qty.	Schedule-I Process No	Facility		
	1	Chemical sludge from waste water treatment	2900 MT/Year	35.3	Collection, storage, transportation and disposal at GPCB approved TSDF site.		
	2	Used or Spent Oil	1443 KL/Year	5.1	Collection, storage, transportation and disposal by selling to register re-refiners.		
	3	Empty Barrels / containers / Liners / Contaminated with hazardous chemicals / Wastes	7265 Nos./Year	33.1	Collection, storage, transportation and disposal top authorized decontaminator.		
	4	Spent ion exchange resins containing metals	11,138 Nos./Year	35.2	Collection, Storage, Transportation and disposal at CHWIF		
	5	Zinc Dross	195 MT/Month	Schedule-IV (15)	Send to authorized recycler who has obtained authorization from rule-9 of Hazardous and other waste management and transboundary Rules,2016.		
	6	Spent Acid	2100 M3/Day	Schedule-IV (15)	Collection, storage, recover, reuse in same process transportation & send excess quantity 2000 MT / month (also include quantities during break down / shutdown/ emergencies of the plant) of spent acid (beyond treating capacity of acid regeneration plant(ARP) to authorized recyclers upto commissioning of new ARP. Recycler. i.e 1) M/s. Sukha Chemical Industries Ankleshwar, Gujarat, India (Quantity : 1000 MT / month) 2) M/s. Krasoma Biochem Private Limited, Pithampur, MP, India (Quantity : 1000 MT / month)		

5.3	The Authorization shall be valid up to 31-12-2024.	Complied
5.4	The authorization is subject to the conditions stated below and such other condition as may be specified in the rules from time to time under the Environment Protection Act -1986.	Complied
5.5	The authorization is granted to operate a facility for collection, storage, within factory premises transportation and ultimate disposal of Hazardous Waste as per condition 5.2 to the industry having valid CCA of this Board.	Complied
6	TERMS AND CONDITIONS OF AUTHORISATION	
6.1	The applicant shall comply with the provision of the Environment Protection Act, 1986 and the rules made there under.	Complied
6.2	The authorization shall be produced for inspection at the request of an officer authorized by the GPCB.	Complied
6.3	The persons authorize shall not rent, lend, sell, transfer or otherwise transport the HW without obtaining prior permission of the GPCB.	Complied
6.4	Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization	Complied
6.5	The person authorized shall comply with the provision outlined in the central pollution control board guidelines on "Implementing and liabilities for environmental damages due to handling and disposal of handling and disposal of hazardous waste and penalty"	Complied
6.6	The person authorized shall comply with the provisions outlined in the central pollution control board guidelines on "implementing liabilities for environmental damages due to handling and disposal of hazardous waste and penalty."	Complied
6.6	It is the duty of the authorized person to take prior permission of the GPCB to close down the facility.	Complied
6.8	An application for renewal of an authorization shall be made as laid down in rule 6(2) under Hazardous and Other Waste management and transboundary Rules, 2016.	Complied
6.9	The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operations.	Complied
6.10	The record of consumption and fare of the imported hazardous and other waste shall be maintained.	Complied
6.11	The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other waste shall be treated and disposal of as per specific condition of authorization.	Complied
6.12	The importer or exporter shall bear the cost of import or export and mitigation of damages if any.	Complied
6.13	Any other condition for compliance as per the guidelines issued by the ministry of environment, Forest and Climate Change or Central Pollution Control Board from time to time.	Complied
6.14	The waste generator shall be totally responsible for (i.e. Collection, Storage, Transportation, and Ultimate Disposal) the wastes generated.	Complied
6.15	Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30 th day of every year for the proceeding period April to March.	Complied
6.16	In case of any accident, details of the same shall be submitted on form-11 to Gujarat pollution Control Board.	Complied
6.17	As per "Public Liability Insurance Act-1991" Company shall get insurance policy, If applicable.	Complied
6.18	Empty Drums and container of toxic and hazard material shall be treated as per guidelines published for "management & handling of discarded container". Records of the same shall be maintained forwarded to Gujarat Pollution Control Board.	Complied
6.19	In case of transport of hazardous waste to a facility for(i.e. treatment, Storage and disposal) existing in a state other that the state where hazardous waste wastes are generated , the occupier shall obtain 'No Objection Certificate' from the state pollution control board committee of the concerned state of union territory administration where the facility exists.	Complied
6.20	Unit Shall take all concrete measures to show sensible result in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with form-4.	Complied
6.21	Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Supreme court's order in W.P.No 657 of 1995 dated 14 th October 2003.	Complied
6.22	Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste and air emissions and solid hazardous wastes generated within the factory premises.	Complied

7	Specific Condition	
7.1	The Authorized actual user of hazardous and other waste shall maintain records of hazardous and other wastes purchased in a passbook issued by the state pollution control board along with the authorization.	Complied
7.2	Handling over the hazardous and other waste to the authorized actual user shall be only after making the entry in the passbook of the actual user.	Complied
7.3	In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standard and the condition specified in the authorization for hazardous and other waste shall be submitted to SPCB.	Complied
7.4	The occupier of the facility shall comply the standard operating procedure / guidelines published by MOEF&CC or CPCB or GPCB from time to time.	Complied
7.5	Unit shall comply provision of E-Waste Management Rules-2016.	Complied
7.6	The Disposal of Hazardous waste shall be carried out as per the waste management hierarchy.	Complied
7.7	The occupier of facilities shall not store the hazardous waste and other waste for a period not exceeding ninety days. Prior permission of the board shall be obtained for extension of the storage period.	Complied
7.8	The occupier shall maintain the records of generation, sale, storage, transport, recycling, co-processing and disposal of hazardous waste and make available during inspection.	Complied
7.9	The transportation of the hazardous waste shall be carries out in GPS mounted dedicated vehicles.	Complied
8	General Condition	
8.1	Any change in personnel, equipment or working conditions as mentioned in the in the consent should be intimated to this board	Complied
8.2	Applicant shall also comply with the general conditions as in annexure 1	Complied
8.3	Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standard laid down such information shall be forthwith reported to board, concerned police station, office of directorate of health services, department of explosives, Inspectorate of factories and local body.	Complied
8.4	In case of failure of pollution control equipment, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.	Complied
8.5	The Environment Management Unit/Shell be setup to ensure implementation on and monitoring of environmental safe guards and other conditions stipulated by statutory authorities. The environmental management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environment statements.	Complied
8.6	The Environmental Audit Shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this state board latest by 30 th September every year	Complied



ArcelorMittal Nippon Steel India Limited (HRC Division) GPCB Login ID: 20680					
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III	Fuel Consumption:				
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IV	Hazardous Waste Disposal:				Stock
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AMNS/GPCB/ Pipe Mill Division/10-23
31.10.2023

To,
The Regional Officer
Gujarat Pollution Control Board, Surat

Subject: Reply to the observations made during the site visit of GPCB officials on 25.10.2023 at M/s. ArcelorMittal Nippon Steel India Limited (Pipe Mill Division) GPCB Login ID: 28839

Reference: GPCB officials site visit dated 25.10.2023

Dear Madam,

Please, find below the pointwise reply to the observations made by GPCB Officials during their site visit:

S. No.	Observation	Compliance Status
1	Point wise compliance of written instructions given in previous visit to be submitted with necessary supporting evidence.	Point wise compliance of written instructions given in previous visits submitted to board with necessary supporting evidence. Also uploaded the same on the Extra document ROH tag in GPCB XGN portal.
2	Submit the readings of installed OCEMS installed with plant for the last 15 days.	OCEMS readings for last 15 days submitted as Annexure 1.
3	Strictly adhere to all conditions of EC and CCA.	Unit is adhering to all conditions of CCA. EC is not applicable to Pipe Mill as it is a secondary metallurgical process. CCA compliance report submitted as Annexure - 2.
4	Details to be submitted for last three months Production, Water, Fuel Consumption, Wastewater generation & discharge(reuse), Hazardous Waste / Solid waste generation, stock & disposal.	Please, find attached last three months production, water, fuel consumption, wastewater generation & discharge (reuse), Hazardous Waste / Solid waste generation, stock & disposal details as Annexure-3.

Hope above are in line with your requirement.

Thanking you.
Yours faithfully,

For, M/s. ArcelorMittal Nippon Steel India Limited (Pipe Mill Division)



R.S. Sankara Subramanian
Head - Environment
CC: Unit Head - Surat, GPCB, Gandhinagar.




ArcelorMittal Nippon Steel India Limited (Pipe Mill Division) - GPCB ID 28839					
Sl No.	Date	Stack_FG_1_DD_Blower_1-PM - (mg/Nm3)	Stack_FG_1_DD_Blower_2-PM - (mg/Nm3)	Stack_FG_1_DD_Blower_3-PM - (mg/Nm3)	Stack_FG_1_DD_Blower_4-PM - (mg/Nm3)
1	2023-10-10	10.4	9.2	0.6	18.6
2	2023-10-11	0.5	17.4	0.2	18
3	2023-10-12	0.5	17.9	0.1	16.9
4	2023-10-13	0.5	9.4	0.1	16.7
5	2023-10-14	0.5	10.2	0.1	15
6	2023-10-15	0.5	7.2	0.1	14.8
7	2023-10-16	-	4.1	13.9	15.9
8	2023-10-17	-	10.5	23.6	16.9
9	2023-10-18	16.3	5.8	7	7.9
10	2023-10-19	0.4	11.1	8.5	2.7
11	2023-10-20	15.9	17.3	19.3	3.8
12	2023-10-21	3.5	27	13.4	3.5
13	2023-10-22	4.1	19.3	14	3.7
14	2023-10-23	3.3	19.2	17	3.8
15	2023-10-24	2	7.2	3.8	3.9
16	2023-10-25	1.2	9	9.2	4.1

Note : - Analyzer under maintenance



TRUE COPY

Name: M/s. ArcelorMittal Nippon Steel India Limited (Pipe Mill Division)
Plot no: - 203-230,245-264,312-321, @27 Km Surat – Hazira Road,Post Hazira – 394270,
Tal: Chorasi, Dist: Surat.

Sr. NO.	CONDITION	STATUS												
1.	Consent Order No. AWH – 107720, Date of issue: 07/04/2020	---												
2.	The consents shall be valid up to 31/12/2024 for the use of outlet for the discharge of treated effluent& air emission and to operation of industrial plant for manufacturing of the following items/products:	Complied.												
	<table border="1"> <thead> <tr> <th>Sr. No.</th> <th>Products</th> <th>Total Quantity in MT/Month</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>H-Saw Pipes</td> <td>25000</td> </tr> <tr> <td>2</td> <td>L-Saw Pipes</td> <td>27500</td> </tr> <tr> <td>3</td> <td>Coating Plant</td> <td>40000</td> </tr> </tbody> </table>		Sr. No.	Products	Total Quantity in MT/Month	1	H-Saw Pipes	25000	2	L-Saw Pipes	27500	3	Coating Plant	40000
Sr. No.	Products		Total Quantity in MT/Month											
1	H-Saw Pipes		25000											
2	L-Saw Pipes	27500												
3	Coating Plant	40000												
SUBJECT TO SPECIFIC CONDITION														
1.	Industry shall Manage Solid Waste generated from industrial activities as per Solid Waste Management Rules-2016[Solid waste define in rule-3(46)]	Complied												
2.	As per provisions of Rule 18 of Solid Waste Management Rules-2016, You are directed to make an arrangement in utilities to replace at least five percent (5%) of your solid fuel requirement 'refused derived fuel'.	Company is in continuous discussion with Surat Municipal Corporation(SMC) to request 5% of the fuel in Utilities by RDF.												
3.	Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water.	Not Applicable Not withdrawing Ground Water												
4.	Industry shall provide dedicated storage facility for fly ash	Not Applicable Not generating Fly Ash during Manufacturing Activities.												
5.	Industry shall comply with fly ash notification 1999 as amended from time to time	Not Applicable Not generating Fly Ash during Manufacturing Activities.												
6.	Please submit justification with disposal details of oily waste.	Complied Details submitted in Environment Audit Report												
7.	Industry shall provide STP since domestic waste water generation and submit documentary proof to the board within 3 month and inform Head office and Regional office.	Unit has provided Septic tank/soak pits for disposal of sewage. Currently, Sewage from the Soak pits are taken to Township STP through tankers. Installation of 2 - Packaged STP having total 250m/day capacity is under progress will be commissioned by Nov'23. Part of expansion, Unit is planning to install 1000m ³ /Day and will cater for the entire complex.												
8.	Submit Environment Audit Report for the year 2018-2019 with compliance	Complied												
9.	Please submit the justification with disposal details Oily waste for the last '3' years	Complied Details submitted in Environment Audit Report												

3. CONDITION UNDER WATER ACT:																																								
3.1	Source of Water-Bore well	Source of Water – Surface water																																						
3.2	The quantity of fresh water consumption for industrial purpose shall not exceed 2514 KL/Day.	Complied.																																						
3.3	The quantity of fresh water consumption for Domestic purpose shall not exceed 30 KL/Day.	Complied.																																						
3.4	The quantity of industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 1100 KL/Day.	Complied																																						
3.5	The quantity of Domestic wastewater (Sewage) shall not exceed 20 KL/Day.	Complied																																						
3.6	The applicant shall provide adequate effluent treatment system in order to achieve the quality of the treated effluent as per GPCB norms mentioned below.	Complied.																																						
	<table border="1"> <thead> <tr> <th>Parameters</th> <th>GPCB Norms</th> </tr> </thead> <tbody> <tr> <td>PH</td> <td>6.5 to 8.5</td> </tr> <tr> <td>Temperature</td> <td>40° C</td> </tr> <tr> <td>Colour (pt.co.scale) in units</td> <td>100 units</td> </tr> <tr> <td>Suspended solids</td> <td>100 mg/l</td> </tr> <tr> <td>Oil and grease</td> <td>10 mg/l</td> </tr> <tr> <td>Phenolic compounds</td> <td>1 mg/l</td> </tr> <tr> <td>Sulphides</td> <td>2 mg/l</td> </tr> <tr> <td>Ammonical Nitrogen</td> <td>50 mg/l</td> </tr> <tr> <td>Total Chromium</td> <td>2 mg/l</td> </tr> <tr> <td>Hexavalent chromium</td> <td>0.1 mg/l</td> </tr> <tr> <td>BOD (5 days at 200 C)</td> <td>30 mg/l</td> </tr> <tr> <td>COD</td> <td>100 mg/l</td> </tr> <tr> <td>Cyanides</td> <td>0.2 mg/l</td> </tr> <tr> <td>Fluorides</td> <td>1.5 mg/l</td> </tr> <tr> <td>Lead</td> <td>0.1 mg/l</td> </tr> <tr> <td>Copper</td> <td>2 mg/l</td> </tr> <tr> <td>Nickel</td> <td>3 mg/l</td> </tr> <tr> <td>Zinc</td> <td>5 mg/l</td> </tr> </tbody> </table>	Parameters	GPCB Norms	PH	6.5 to 8.5	Temperature	40° C	Colour (pt.co.scale) in units	100 units	Suspended solids	100 mg/l	Oil and grease	10 mg/l	Phenolic compounds	1 mg/l	Sulphides	2 mg/l	Ammonical Nitrogen	50 mg/l	Total Chromium	2 mg/l	Hexavalent chromium	0.1 mg/l	BOD (5 days at 200 C)	30 mg/l	COD	100 mg/l	Cyanides	0.2 mg/l	Fluorides	1.5 mg/l	Lead	0.1 mg/l	Copper	2 mg/l	Nickel	3 mg/l	Zinc	5 mg/l	
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3.7	The final treated effluent shall conform to the above standards shall be recycled / re-circulated and in case of remaining to be utilized for irrigation / plantation within premises thus in no case effluent shall be discharge into Environment.	Complied																																						
3.8	Domestic effluent shall be disposed of through septic tank / soak pit system.	Complied																																						
4. CONDITIONS UNDER AIR ACT:																																								
4.1	The following shall be used as fuel. <table border="1"> <thead> <tr> <th>Sr. No.</th> <th>Fuel</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>NG</td> <td>500 Nm³/Hr.</td> </tr> </tbody> </table>	Sr. No.	Fuel	Quantity	1	NG	500 Nm ³ /Hr.	Complied																																
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1	NG	500 Nm ³ /Hr.																																						
4.2	Applicant shall install & Operate air pollution control system in order to achieve norms prescribed below.	Complied																																						



4.3	The flue gas emission through stack attached to boiler/furnace/ heater shall conform to the following standards: -					Complied 92
	No.	attached to	Stack height in Meter	Air Pollution Control System	Parameter	Permissible Limit
1	De-Dusting Blower-1	30	Bag Filter	Particulate Matter	150 mg/Nm ³	
2	De-Dusting Blower-2	30	Bag Filter	Particulate Matter	150 mg/Nm ³	
3	De-Dusting Blower-3	30	Bag Filter	Particulate Matter	150 mg/Nm ³	
4	De-Dusting Blower-4	30	Bag Filter	Particulate Matter	150 mg/Nm ³	
4.4	There shall be no process emission from the manufacturing process as well as any other ancillary process.					Complied
4.5	The concentration of the following parameters in the ambient air within the premises of the industry and a distance of from the source other than the stack. Vent shall not exceed the following levels.					Complied
	Parameters		Permissible Limit (Microgram/m³)			
	Particulate Matter – 10 (PM10)		100			
	Particulate Matter – 10 (PM2.5)		60			
	SO ₂		80			
	NO _x		80			
4.6	The applicant shall provide portholes, ladder, platform etc. at chimney(s) for monitoring the air emissions and the same shall be open for inspection to land for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-I, S-2, etc. and these shall be painted/displayed to facilitate identification.					Complied.
4.7	The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.					Complied
5	Authorization as per Hazardous and other waste (management and transboundary) Rule, 2016 Form-2 [See rule 6(2)]					
	Form of grant of authorization for occupier or operator handling hazardous waste					
5.1	Authorization order No. : 107720, Date of issue : 07/04/2020					Complied



5.2	M/s. ArcelorMittal Nippon Steel India Limited hereby granted an authorization to operate facility for following Hazardous wastes on the premises situated at plot No. to 203-230, 245-264, 312-321, 27 Km, Surat - Hazira Road, Hazira 394 270, Dist. Surat.				Complied	93	
	Sr. No.	Waste	Qty.	Schedule -I Process No	Facility		
	1	Chemical sludge from waste water treatment	200 MT/Year	35.3	Collection, storage, transportation and disposal at GPCB approved TSDF site.		
	2	Used or Spent Oil	0.833 KL/Year	5.1	Collection, storage, transportation and disposal by selling to register re-refiners.		
	3	Empty Barrels / containers / Liners / Contaminated with hazardous chemicals / Wastes	1500 Nos./Year	33.1	Collection, storage, transportation and disposal top authorized decontaminator.		
	4	Wastes or residues containing oil	2 MT/Year	35.2	Collection, Storage, Transportation and disposal at CHWIF		
5.3	The Authorization shall be valid up to 31-12-2024.					Complied	
5.4	The authorization is subject to the conditions stated below and such other condition as may be specified in the rules from time to time under the Environment Protection Act -1986.					Complied	
5.5	The authorization is granted to operate a facility for collection, storage, within factory premises transportation and ultimate disposal of Hazardous Waste as per condition 5.2 to the industry having valid CCA of this Board.					Complied	
6	TERMS AND CONDITIONS OF AUTHORISATION						
6.1	The applicant shall comply with the provision of the Environment Protection Act, 1986 and the rules made there under.					Complied	
6.2	The authorization shall be produced for inspection at the request of an officer authorized by the GPCB.					Complied	
6.3	The persons authorize shall not rent, lend, sell, transfer or otherwise transport the HW without obtaining prior permission of the GPCB.					Complied	
6.4	Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization						
6.5	The person authorized shall comply with the provision outlined in the central pollution control board guidelines on "Implementing and liabilities for environmental damages due to handling and disposal of handling and disposal of hazardous waste and penalty"					Complied	
6.6	The person authorized shall comply with the provisions outlined in the central pollution control board guidelines on "implementing liabilities for environmental damages due to handling and disposal of hazardous waste and penalty."					Complied	
6.6	It is the duty of the authorized person to take prior permission of the GPCB to close down the facility.					Complied	
6.8	An application for renewal of an authorization shall be made as laid down in rule 6(2) under Hazardous and Other Waste management and transboundary Rules, 2016.					Complied	
6.9	The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operations.					Complied	

6.10	The record of consumption and fare of the imported hazardous and pother waste shall be maintained.	Complied
6.11	The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre- processing or utilization of imported hazardous or other waste shall be treated and disposal of as per specific condition of authorization.	Complied
6.12	The importer or exporter shall bear the cost of import or export and mitigation of damages if any.	Complied
6.13	Any other condition for compliance as per the guidelines issued by the ministry of environment,Forest and Climate Change or Central Pollution Control Board from time to time.	Complied
6.14	The waste generator shall be totally responsible for (i.e. Collection, Storage, Transportation, andUltimate Disposal) the wastes generated.	Complied
6.15	Records of waste generation, its management and annual return shall be submitted to GujaratPollution Control Board in Form-4 by 30 th day of every year for the proceeding period April to March.	Complied
6.16	In case of any accident, details of the same shall be submitted on form-11 to Gujarat pollution ControlBoard.	Complied
6.17	As per “Public Liability Insurance Act-1991” Company shall get insurance policy, If applicable.	Complied
6.18	Empty Drums and container of toxic and hazard material shall be treated as per guidelines publishedfor “management & handling of discarded container”. Records of the same shall be maintained forwarded to Gujarat Pollution Control Board.	Complied
6.19	In case of transport of hazardous waste to a facility for (i.e. treatment, Storage and disposal) existing ina state other that the state where hazardous waste wastes are generated, the occupier shall obtain ‘No Objection Certificate’ from the state pollution control board committee of the concerned state of union territory administration where the facility exists.	Complied
6.20	Unit Shall take all concrete measures to show sensible result in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months andalso along with form-4.	Complied
6.21	Industry shall have to display the relevant information with regard to hazardous waste as indicated inthe Supreme court’s order in W.P.No 657 of 1995 dated 14 th October 2003.	Complied
6.22	Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste and air emissions and solidhazardous wastes generated within the factory premises.	Complied
7	General Condition	
7.1	Any change in personnel, equipment or working conditions as mentioned in the in the consent should be intimated to this board	Complied
7.2	Applicant shall also comply with the general conditions as in annexure 1	Complied
7.3	Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standard laid down such information shall be forthwith reported to board, concerned police station, office of directorate of health services, department of explosives, Inspectorate of factories and local body.	Complied
7.4	In case of failure of pollution control equipment, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.	Complied
7.5	The Environment Management Unit/Shell be setup to ensure implementation on and monitoring of environmental safe guards and other conditions stipulated by statutory authorities. The environmental management Cell/Unit shall directly report to the Chief	Complied

	Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environment statements.	95
7.6	The Environmental Audit Shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this state board latest by 30 th September every year	Complied
7.7	The Board reserves the right to review and/or revoke the consent and/or make variations in the condition, which the board deems, fit in accordance with section 27 of the Act.	Complied
7.8	In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the board.	Complied
7.9	Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Supreme court's order in W.P.No 657 of 1995 dated 14 th October 2003.	Complied
8	Specific Condition	
8.1	The Authorized actual user of hazardous and other waste shall maintain records of hazardous and other wastes purchased in a passbook issued by the state pollution control board along with the authorization.	Complied
8.2	Handling over the hazardous and other waste to the authorized actual user shall be only after making the entry in the passbook of the actual user.	Complied
8.3	In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standard and the condition specified in the authorization for hazardous and other waste shall be submitted to SPCB.	Complied
8.4	The occupier of the facility shall comply the standard operating procedure / guidelines published by MOEF&CC or CPCB or GPCB from time to time.	Complied
8.5	Unit shall comply provision of E-Waste Management Rules-2016.	Complied
8.6	The Disposal of Hazardous waste shall be carried out as per the waste management hierarchy.	Complied
8.7	The occupier of facilities shall not store the hazardous waste and other waste for a period not exceeding ninety days. Prior permission of the board shall be obtained for extension of the storage period.	Complied
8.8	The occupier shall maintain the records of generation, sale, storage, transport, recycling, co-processing and disposal of hazardous waste and make available during inspection.	Complied
8.9	The transportation of the hazardous waste shall be carries out in GPS mounted dedicated vehicles.	Complied



ArcelorMittal Nippon Steel India Limited (Pipe mill Division) GPCB Login ID: 28839					
S.N.	Particulars	Jul'23	Aug'23	Sept'23	Consented Capacity
I	Production:				
	H Saw Pipes	11406	11326	7775	25000 MT/Month
	L Saw pipes	7601	3473	3473	27500 MT/Month
	Coating Plant	13957	11128	9613	40000 MT/Month
II	Water:				
	Water Consumption	512	496	406	KL/Day
	Treated Wastewater Reuse / Recycle in the System	3	0.23	1.77	KL/Day
III	Fuel Consumption:				
	NG	18	10	5	Sm3/hr.
III	Hazardous Waste Disposal:				Stock
	Used Oil & Spent Oil (KL / Month)	-	-	12.2	1.3
	Empty Barrels & Containers (Nos / Month)	-	-	1673	18



AMNS/GPCB/ Plate Mill/10-23
31.10.2023

To,
The Regional Officer
Gujarat Pollution Control Board, Surat

Subject: Reply to the observations made during the site visit of GPCB officials on 25.10.2023 at M/s. ArcelorMittal Nippon Steel India Limited (Plate Mill Division) GPCB Login ID: 22968

Reference: GPCB officials site visit dated 25.10.2023

Dear Madam,

Please, find below the pointwise reply to the observations made by GPCB, Officials during their site visit at AMNSI (Plate Mill Division):

S. No.	Observation	Compliance Status
1	Point wise compliance of written instructions given in previous visit to be submitted with necessary supporting evidence.	Point wise compliance of written instructions given in previous visits submitted to board with necessary supporting evidence. Also uploaded the same on the Extra document ROH tag in GPCB XGN portal.
2	Submit the readings of installed OCEMS installed with plant for the last 15 days.	OCEMS readings for last 15 days submitted as Annexure 1.
3	Strictly adhere to all conditions of EC and CCA.	Unit is adhering to all conditions of EC and CCA. EC & CCA compliance report submitted as Annexure - 2.
4	Details to be submitted for last three months Production, Water, Fuel Consumption, Wastewater generation & discharge(reuse), Hazardous Waste / Solid waste generation, stock & disposal.	Please, find attached last three months production, water, fuel consumption, wastewater generation & discharge (reuse), Hazardous Waste / Solid waste generation, stock & disposal details as Annexure-2.

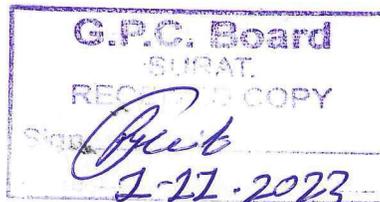
Hope above are in line with your requirement.

Thanking you.
Yours faithfully,

For, M/s. ArcelorMittal Nippon Steel India Limited (Plate Mill Division)

[Signature]
R.S. Sankara Subramanian
Head – Environment

CC: Unit Head – Surat, GPCB, Gandhinagar



TRUE COPY

ArcelorMittal Nippon Steel India Limited (Plate Mill Division) - GPCB ID 22968																						
Sl No.	Date	Normalizing Furnace-Plate Mill						Austinising Furnace-Plate Mill						Tempering Furnace-Plate Mill			Reheating Furnace-Plate Mill			Cold leveler De-dusting System-Plate Mill		
		NF_1-SO2 (mg/Nm3)	NF_1-NOx (mg/Nm3)	NF_1-PM (mg/Nm3)	NF_2-SO2 (mg/Nm3)	NF_2-NOx (mg/Nm3)	NF_2-PM (mg/Nm3)	AUST_F1-SO2 (mg/Nm3)	AUST_F1-NOx (mg/Nm3)	AUST_F1-PM (mg/Nm3)	AUST_F2-SO2 (mg/Nm3)	AUST_F2-NOx (mg/Nm3)	AUST_F2-PM (mg/Nm3)	TEMP_FUR NACE-SO2 (mg/Nm3)	TEMP_FUR NACE-NOx (mg/Nm3)	TEMP_FUR NACE-PM (mg/Nm3)	RHF_12-SO2 (mg/Nm3)	RHF_12-NOx (mg/Nm3)	RHF_12-PM (mg/Nm3)	DE_DUST_C OLD_SO2 (mg/Nm3)	DE_DUST_C OLD_NOx (mg/Nm3)	DE_DUST_C OLD_LEV-PM (mg/Nm3)
1	2023-10-10	11.2	14.6	28.3	10	10	25.6	10.1	11.1	64.2	6.2	6.2	29.8	7.2	9.7	15.1	30.5	27	8.1	14.8	25.9	2.8
2	2023-10-11	9.3	13.7	28	10	10.1	24.8	10.6	9.5	60.7	6.1	6.1	26.9	8.6	5.9	15.1	30.5	27	8.1	14.1	24.8	1.6
3	2023-10-12	9.6	12.8	29.3	10	10	24.8	10.2	9.3	55.7	5.8	6	29.7	8.4	7.1	14.5	30.5	27	8.1	14.9	25.3	1.3
4	2023-10-13	12.1	13.4	27.4	10	9.9	24.5	9.4	9.8	63.2	4.8	6.3	42	8.2	8.3	14.2	30.5	27	8.1	14.6	25.8	1.8
5	2023-10-14	11.5	13	29.7	10	10	25.7	9	8.5	62.2	4.1	5.5	31.5	8.6	6.6	14.2	30.5	27	8.1	14.1	25.6	1.1
6	2023-10-15	12.1	11.9	30.1	10	10	24.7	11.6	10.9	65.1	5.7	5.6	27.3	9.2	5.7	14.4	30.5	27	8.1	16.7	23.1	1.6
7	2023-10-16	13.5	14	28.3	10	10	24.5	11.2	10.2	64.3	5.2	6	25.4	9.3	6.3	14.2	30.5	27	8.1	15.3	20.6	1.3
8	2023-10-17	8.5	15.3	29.6	10	10	24.8	11.1	10.4	68	4.9	6.1	27.8	9.6	5.8	14.2	30.5	26.9	8.1	14.1	23.5	1.9
9	2023-10-18	12.2	12.1	28.6	10	10	24.9	12.6	11.5	70.3	6	5.7	37.3	9.5	7.4	14.2	30.5	26.9	8.1	12.1	26.7	2.1
10	2023-10-19	13.4	14.2	28	10	9.9	23.2	12.6	11.4	68.2	5.7	5.3	39.2	9.9	6.1	14.1	30.5	26.9	8.1	15.9	25.3	1.9
11	2023-10-20	12.2	12.7	29.2	10	10.1	25	13	9.6	56	5.2	5.9	26.6	9.4	8.6	14.5	30.5	26.9	8.1	13.5	28.3	1.5
12	2023-10-21	10	11.8	28.5	10	10.1	24.7	13.1	9.9	63.6	4.9	6.7	29.2	8.7	11.3	14.2	30.5	26.9	8.1	14.1	29.2	2.3
13	2023-10-22	11	12.5	27.9	10	9.9	24.8	14.2	9.8	62.6	5	7	23.3	9.2	9.4	15.7	30.5	26.9	8.1	13.7	29.4	1.3
14	2023-10-23	12.3	13.8	29	10	10	24.4	14.2	8.9	54.2	4.8	7	24.4	8.5	8.6	15.2	30.5	26.9	8.1	13.9	26	1.8
15	2023-10-24	9.4	12.1	29.7	10	10.1	24.3	15.2	9.4	60.6	5.2	7.2	24.3	7.4	8.1	14.8	30.5	26.9	8.1	15.9	26	2.1
16	2023-10-25	10.8	12	29.5	10	10	24.5	16	10.7	67.1	5.2	7.3	27.1	7.8	8.4	14.1	30.5	26.9	8.1	14.2	29.8	3.4

		 <p>Minimise the number of hours spent doing the work outside the normal hours of work and the amount of time spent waiting for the vehicle to be used. The amount of time spent waiting for the vehicle to be used should be reduced to a minimum. The amount of time spent waiting for the vehicle to be used should be reduced to a minimum. The amount of time spent waiting for the vehicle to be used should be reduced to a minimum.</p>
<p>□□</p>	<p>Use the vehicle in a way that minimises the amount of time spent waiting for the vehicle to be used. The amount of time spent waiting for the vehicle to be used should be reduced to a minimum. The amount of time spent waiting for the vehicle to be used should be reduced to a minimum.</p>	<p>Minimise the number of hours spent doing the work outside the normal hours of work and the amount of time spent waiting for the vehicle to be used. The amount of time spent waiting for the vehicle to be used should be reduced to a minimum. The amount of time spent waiting for the vehicle to be used should be reduced to a minimum.</p>
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<p>□□□□</p>	<p>Contractual workers' & Employee's Medical Insurance - Once in a while. Contractual Worker's & Employee's Medical Insurance - Once in a while. Contractual Worker's & Employee's Medical Insurance - Once in a while. Contractual Worker's & Employee's Medical Insurance - Once in a while.</p>	<p>Contractual Worker's & Employee's Medical Insurance - Once in a while. Contractual Worker's & Employee's Medical Insurance - Once in a while. Contractual Worker's & Employee's Medical Insurance - Once in a while. Contractual Worker's & Employee's Medical Insurance - Once in a while.</p>
<p>□□□□</p>	<p>Adequate green background the amount of time spent waiting for the vehicle to be used. The amount of time spent waiting for the vehicle to be used should be reduced to a minimum. The amount of time spent waiting for the vehicle to be used should be reduced to a minimum.</p>	<p>Adequate green background the amount of time spent waiting for the vehicle to be used. The amount of time spent waiting for the vehicle to be used should be reduced to a minimum. The amount of time spent waiting for the vehicle to be used should be reduced to a minimum.</p>
<p>B</p>	<p>General Conditions</p>	
<p>□□</p>	<p>The amount of time spent waiting for the vehicle to be used. The amount of time spent waiting for the vehicle to be used should be reduced to a minimum. The amount of time spent waiting for the vehicle to be used should be reduced to a minimum.</p>	<p>The amount of time spent waiting for the vehicle to be used. The amount of time spent waiting for the vehicle to be used should be reduced to a minimum. The amount of time spent waiting for the vehicle to be used should be reduced to a minimum.</p>
<p>□□</p>	<p>No further extension or modification in the amount of time spent waiting for the vehicle to be used. The amount of time spent waiting for the vehicle to be used should be reduced to a minimum. The amount of time spent waiting for the vehicle to be used should be reduced to a minimum.</p>	<p>No further extension or modification in the amount of time spent waiting for the vehicle to be used. The amount of time spent waiting for the vehicle to be used should be reduced to a minimum. The amount of time spent waiting for the vehicle to be used should be reduced to a minimum.</p>



<p>111</p>	<p>As a condition of our purchase of shares in the company, we have agreed to purchase the shares in the company in accordance with the terms and conditions set out in the offer memorandum and the prospectus. We have also agreed to purchase the shares in the company in accordance with the terms and conditions set out in the offer memorandum and the prospectus.</p>	<p>in accordance with our purchase of shares in the company. As a condition of our purchase of shares in the company, we have agreed to purchase the shares in the company in accordance with the terms and conditions set out in the offer memorandum and the prospectus. We have also agreed to purchase the shares in the company in accordance with the terms and conditions set out in the offer memorandum and the prospectus.</p>
<p>111</p>	<p>Inducted into the service of the company as a director of the company. He has been appointed as a director of the company in accordance with the terms and conditions set out in the offer memorandum and the prospectus.</p>	<p>to be a director of the company in accordance with the terms and conditions set out in the offer memorandum and the prospectus.</p>
<p>111</p>	<p>The company has been formed in accordance with the provisions of the Companies Act, 1947. The company has been registered with the Registrar of Companies, Mumbai. The company has been granted a certificate of incorporation by the Registrar of Companies, Mumbai.</p>	<p>Adequate notice has been given to the members of the company in accordance with the provisions of the Companies Act, 1947.</p>
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**Name: M/s. ArcelorMittal Nippon Steel India Limited (Plate Mill Division)
Surat – Hazira Road, Post Hazira – 394270, Tal: Chorasi, Dist: Surat.**

Sr. No.	CONDITION	STATUS																																								
1.	Consent Order No.: AWH-107721, Date of Issue: 07/04/2020.	---																																								
2.	The consents shall be valid up to 31/12/2024 for the use of outlet for the discharge of treated effluent & air emission and to operation of industrial plant for manufacturing of the following items/products:	Complied.																																								
	<table border="1"> <thead> <tr> <th>Sr. No.</th> <th>Product</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Hot Rolled Plate</td> <td>1,25,000 MT/Month</td> </tr> <tr> <td>2</td> <td>Mill Scale</td> <td>3000 MT/Month</td> </tr> </tbody> </table>	Sr. No.	Product	Quantity	1	Hot Rolled Plate	1,25,000 MT/Month	2	Mill Scale	3000 MT/Month																																
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	SUBJECT TO SPECIFIC CONDITION																																									
	1. The unit shall maintain zero liquid discharge of waste water. The evaporator shall be adequate to maintain zero liquid discharge.	Not Applicable Company has been granted the permission to discharge the Waste water to Estuary Zone of Tapi through closed pipe line (Refer Page No.2 Condition No. 3.6 of CCA Order)																																								
	2. Industry shall Managed Solid Waste generated from industrial activities as per Solid Waste Management Rules-2016[Solid waste define in rule-3(46)].	Complied Please find attached Annexure.																																								
	3. As per provisions of Rule 18 of Solid Waste Management Rules-2016, You are directed to make an arrangement in utilities to replace at least five percent (5%) of your solid fuel requirement 'Refined Derived Fuel'.	Company is in continuous discussion with Surat Municipal Corporation(SMC) to request 5% of the fuel in Utilities by RDF.																																								
3.	CONDITION UNDER WATER ACT:																																									
3.1	Source of Water – Tapi River	Complied																																								
3.2	The quantity of fresh water consumption for industrial purpose shall not exceed 10000 Kl/Day.	Complied																																								
3.3	The quantity of fresh water consumption for Domestic purpose shall not exceed 30 KL/Day.	Complied																																								
3.4	The quantity of industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 1920KL/Day.	Complied																																								
3.5	The applicant shall operate effluent treatment system efficiently so that treated effluent from industrial unit shall conform to the norms mentioned below.	Complied																																								
	<table border="1"> <thead> <tr> <th>PARAMETERS</th> <th>GPCB NORMS</th> </tr> </thead> <tbody> <tr><td>pH</td><td>6.5 to 8.5</td></tr> <tr><td>Temperature</td><td>40° C</td></tr> <tr><td>Colour (pt.co.scale)</td><td>100 mg/l</td></tr> <tr><td>Suspended Solids</td><td>100 mg/l</td></tr> <tr><td>Oil and Grease</td><td>10 mg/l</td></tr> <tr><td>Phenolic compound</td><td>1 mg/l</td></tr> <tr><td>sulphides</td><td>2 mg/l</td></tr> <tr><td>Ammonical Nitrogen</td><td>50 mg/l</td></tr> <tr><td>Total chromium</td><td>2 mg/l</td></tr> <tr><td>Hexavalent chromium</td><td>0.1 mg/l</td></tr> <tr><td>BOD (3 days at 25°C)</td><td>30 mg/l</td></tr> <tr><td>COD</td><td>100 mg/l</td></tr> <tr><td>Cyanide</td><td>0.2 mg/l</td></tr> <tr><td>Fluorides</td><td>1.5 mg/l</td></tr> <tr><td>Lead</td><td>0.1 mg/l</td></tr> <tr><td>Copper</td><td>2 mg/l</td></tr> <tr><td>Nickel</td><td>2 mg/l</td></tr> <tr><td>Zinc</td><td>5 mg/l</td></tr> <tr><td>Iron</td><td>3 mg/l</td></tr> </tbody> </table>	PARAMETERS	GPCB NORMS	pH	6.5 to 8.5	Temperature	40° C	Colour (pt.co.scale)	100 mg/l	Suspended Solids	100 mg/l	Oil and Grease	10 mg/l	Phenolic compound	1 mg/l	sulphides	2 mg/l	Ammonical Nitrogen	50 mg/l	Total chromium	2 mg/l	Hexavalent chromium	0.1 mg/l	BOD (3 days at 25°C)	30 mg/l	COD	100 mg/l	Cyanide	0.2 mg/l	Fluorides	1.5 mg/l	Lead	0.1 mg/l	Copper	2 mg/l	Nickel	2 mg/l	Zinc	5 mg/l	Iron	3 mg/l	
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3.6	The final treated effluent shall conform to the above standards shall be Recycled/recirculated to maximum extent & rest shall be discharged into Estuary Zone of river Tapi/through closed pipeline					Complied
3.5	The quantity of Domestic wastewater (Sewage) shall not exceed 20 KL/Day.					Complied
3.3.3	Domestic waste water shall be disposed through Septic/Soak pit system.					Complied
4.	CONDITIONS UNDER AIR ACT:					
4.1.	The following shall be used as fuel.					Complied
	Sr. No.	Fuel	Total Quantity			
	1	Gas fired Reheating furnace Natural gas/corex gas Or NGL/Naphtha	19,000 Nm ³ /Hr 15 MT/Hr			
	2	Heat treatment furnace Natural Gas	7,694 Nm ³ /Hr			
4.2.	The applicant shall install & operate comprehensive adequate air pollution control system achieve prescribed norms.					Complied
4.3	The flue gas emission through stack attached to Furnace shall conform to the following standards.					Complied.
	Sr. No.	Stack attached to	Stack Height in meter	APCM	Parameters	Permissible limit
	1.	RHF-1&2 (plate mill)	106	-	PM SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
	2.	Normalizing furnace (2 nos.) (plate mill)	30	-	PM SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
	3.	Austinising furnace (2 nos.) (plate mill)	30	-	PM SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
	4.	Tempering furnace (plate mill)	30	-	PM SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
	5.	Cold leveler Dedusting system (plate mill)	30	Bag filter	PM SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
4.4	There shall be no process emission, however the fumes generated shall be adequately dispersed by the shop floor ventilation system.					Complied.



4.5	<p>The concentration of the following parameters in the ambient air within the premises of the industry and a distance of from the source other than the stack. Vent shall not exceed the following levels.</p> <table border="1" data-bbox="212 327 1118 539"> <thead> <tr> <th rowspan="2">Parameters</th> <th colspan="2">Permissible Limit (Microgram/m³)</th> </tr> <tr> <th>Annual</th> <th>24 Hrs. Avg.</th> </tr> </thead> <tbody> <tr> <td>Particulate Matter – 10 (PM10)</td> <td>60</td> <td>100</td> </tr> <tr> <td>Particulate Matter – 10 (PM2.5)</td> <td>40</td> <td>60</td> </tr> <tr> <td>SO₂</td> <td>50</td> <td>80</td> </tr> <tr> <td>NO_x</td> <td>40</td> <td>80</td> </tr> </tbody> </table>	Parameters	Permissible Limit (Microgram/m ³)		Annual	24 Hrs. Avg.	Particulate Matter – 10 (PM10)	60	100	Particulate Matter – 10 (PM2.5)	40	60	SO ₂	50	80	NO _x	40	80	Complied
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4.6	<p>The applicant shall provide portholes, ladder, platform etc. at chimney(s) for monitoring the air emissions and the same shall be open for inspection to land for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-I, S-2, etc. and these shall be painted/displayed to facilitate identification.</p>	Complied.																	
4.7	<p>The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.</p>	Complied																	
5	<p>AUTHORIZATION AS PER HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES,2016 Form-2 [Sec. Rule 3(c) & 5(5)]</p>																		
5.1	<p>Number of authorization: AWH-107721, Date of Issue: 07/04/2020.</p>	Complied																	
5.2	<p>M/s.ArcelorMittal Nippon Steel India Limited(Plate Mill Division) is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Surat- Hazira Road, post Hazira - 394270, Tal: Chorasi, Dist.: - Surat.</p> <table border="1" data-bbox="197 1189 1118 1653"> <thead> <tr> <th>Sr. No.</th> <th>Type of Waste</th> <th>Quantity MT/Year</th> <th>Schedule-I Category</th> <th>Facility</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Used Oil</td> <td>330</td> <td>5.1</td> <td>Collection, Storage, Transportation, disposal by selling to registered Re-refiner.</td> </tr> <tr> <td>2.</td> <td>Empty Barrels/ Containers/ Liners contaminated with hazardous chemical.</td> <td>1650</td> <td>33.3</td> <td>Collection, Storage, transportation and disposal to authorized decontaminator</td> </tr> </tbody> </table>	Sr. No.	Type of Waste	Quantity MT/Year	Schedule-I Category	Facility	1.	Used Oil	330	5.1	Collection, Storage, Transportation, disposal by selling to registered Re-refiner.	2.	Empty Barrels/ Containers/ Liners contaminated with hazardous chemical.	1650	33.3	Collection, Storage, transportation and disposal to authorized decontaminator	Complied		
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2.	Empty Barrels/ Containers/ Liners contaminated with hazardous chemical.	1650	33.3	Collection, Storage, transportation and disposal to authorized decontaminator															
5.3	<p>The authorization shall be valid up 31/12/2024.</p>	Complied																	
5.4	<p>The authorization is subject to the conditions stated below and such other condition as may be specified in the rules from time to time under the Environment Protection Act -1986.</p>	Complied																	
5.5	<p>The authorization is granted to operate a facility for collection, storage, within factory premises transportation and ultimate disposal of Hazardous Waste as per condition 5.2 to the industry having valid CCA of this Board.</p>	Complied																	



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6	TERMS AND CONDITIONS OF AUTHORISATION	106
6.1	The applicant shall comply with the provision of the Environment Protection Act, 1986 and the rules made there under.	Complied
6.2	The authorization shall be produced for inspection at the request of an officer authorized by the GPCB.	Complied
6.3	The persons authorize shall not rent, lend, sell, transfer or otherwise transport the HW without obtaining prior permission of the GPCB.	Complied
6.4	Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization	Complied
6.5	The person authorized shall comply with the provision outlined in the central pollution control board guidelines on "Implementing and liabilities for environmental damages due to handling and disposal of handling and disposal of hazardous waste and penalty"	Complied
6.6	The person authorized shall comply with the provisions outlined in the central pollution control board guidelines on "implementing liabilities for environmental damages due to handling and disposal of hazardous waste and penalty."	Complied
6.6	It is the duty of the authorized person to take prior permission of the GPCB to close down the facility.	Complied
6.8	An application for renewal of an authorization shall be made as laid down in rule 6(2) under Hazardous and Other Waste management and transboundary Rules, 2016.	Complied
6.9	The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operations.	Complied
6.10	The record of consumption and fare of the imported hazardous and other waste shall be maintained.	Complied
6.11	The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other waste shall be treated and disposal of as per specific condition of authorization.	Complied
6.12	The importer or exporter shall bear the cost of import or export and mitigation of damages if any.	Complied
6.13	Any other condition for compliance as per the guidelines issued by the ministry of environment, Forest and Climate Change or Central Pollution Control Board from time to time.	Complied
6.14	The waste generator shall be totally responsible for (i.e. Collection, Storage, Transportation, and Ultimate Disposal) the wastes generated.	Complied
6.15	Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30 th day of every year for the proceeding period April to March.	Complied
6.16	In case of any accident, details of the same shall be submitted on form-11 to Gujarat pollution Control Board.	Complied
6.17	As per "Public Liability Insurance Act-1991" Company shall get insurance policy, If applicable.	Complied
6.18	Empty Drums and container of toxic and hazard material shall be treated as per guidelines published for "management & handling of discarded container". Records of the same shall be maintained forwarded to Gujarat Pollution Control Board.	Complied
6.19	In case of transport of hazardous waste to a facility for (i.e. treatment, Storage and disposal) existing in a state other than the state where hazardous waste wastes are generated, the occupier shall obtain 'No Objection Certificate' from the state pollution control board committee of the concerned state of union territory administration where the facility exists.	Complied
6.20	Unit Shall take all concrete measures to show sensible result in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with form-4.	Complied
6.21	Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Supreme court's order in W.P.No 657 of 1995 dated 14 th October 2003.	Complied

6.22	Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste and air emissions and solid hazardous wastes generated within the factory premises.	Complied
7	Specific Condition	
7.1	The Authorized actual user of hazardous and other waste shall maintain records of hazardous and other wastes purchased in a passbook issued by the state pollution control board along with the authorization.	Complied
7.2	Handling over the hazardous and other waste to the authorized actual user shall be only after making the entry in the passbook of the actual user.	Complied
7.3	In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standard and the condition specified in the authorization for hazardous and other waste shall be submitted to SPCB.	Complied
7.4	The occupier of the facility shall comply the standard operating procedure / guidelines published by MOEF&CC or CPCB or GPCB from time to time.	Complied
7.5	Unit shall comply provision of E-Waste Management Rules-2016.	Complied
7.6	The Disposal of Hazardous waste shall be carried out as per the waste management hierarchy.	Complied
7.7	The occupier of facilities shall not store the hazardous waste and other waste for a period not exceeding ninety days. Prior permission of the board shall be obtained for extension of the storage period.	Complied
7.8	The occupier shall maintain the records of generation, sale, storage, transport, recycling, co-processing and disposal of hazardous waste and make available during inspection.	Complied
7.9	The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.	Complied
8.	General Condition	
8.1	Any change in personnel, equipment or working conditions as mentioned in the in the consent should be intimated to this board	Complied
8.2	Applicant shall also comply with the general conditions as in annexure 1	Complied
8.3	Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standard laid down such information shall be forthwith reported to board, concerned police station, office of directorate of health services, department of explosives, Inspectorate of factories and local body.	Complied
8.4	In case of failure of pollution control equipment, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.	Complied
8.5	The Environment Management Unit/Shell be setup to ensure implementation on and monitoring of environmental safe guards and other conditions stipulated by statutory authorities. The environmental management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environment statements.	Complied
8.6	The Environmental Audit Shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this state board latest by 30 th September every year	Complied



ArcelorMittal Nippon Steel India Limited (Plate Mill Division) GPCB Login ID: 22968					
S.N.	Particulars	Jul'23	Aug'23	Sept'23	Consented Capacity
I	Production:				
	Hot Rolled Coil	10000	10000	10000	100000 Mtpa
	Million	1000	1000	1000	10000 Mtpa
II	Water:				
	Water consumption	1000	1001	1000	10000
	Water consumption Reuse	100	100	100	10000
III	Fuel Consumption :				
	Hot Rolled Reheating Furnace NO	10000	10000	10000	10000
	Electricity consumption NO	1001	1000	1000	10000
IV	Hazardous Waste Disposal:				Stock
	Used Oil Generation Mtpa	11000	-	-	0
	Electricity Generation NO Mtpa	1000	-	-	10



Sebastian, Prannoy

From: Sebastian, Prannoy
Sent: Thursday, November 23, 2023 10:12 AM
To: 'ielo.indialaw@gmail.com'; 'maulik@nanavatico.com';
'litigation@nclegal.in'; 'legal.gpcb@gmail.com';
'maulik@nanavatico.com'; 'aniruddha1488@gmail.com';
'rahul.garg@mgklegal.com'; 'Shilpa Chohan'; 'Shilpa Chohan'
Cc: Vibhaw, Nawneet
Subject: Advance Service Additional Affidavit on behalf of Respondent No. 5, ArcelorMittal Nippon Steel in Appeal No. 27 of 2022 titled Thakorbhai Vallabhbhai Khalasi vs MoEF&CC & Ors. listed on 24.11.2023
Attachments: Addl affidavit on behalf of R-5, AMNS for service 1.pdf

Dear All,

Please find attached the Additional Affidavit to be filed on behalf of Respondent No. 5, ArcelorMittal Nippon Steel in case titled "Thakorbhai Vallabhbhai Khalasi vs MoEF&CC & Ors." (Appeal No. 27 of 2022).

Kindly treat this email as due advance service and acknowledge the receipt of the same.

Thanks and regards,

Prannoy